

Monday, March 12, 1962
Phalguna 21, 1883 (Saka)

LOK SABHA DEBATES

Second Series

Volume LXI, 1961/1883-84 (Saka) -

[March 12 to 26, 1961/Phalguna 21, 1883 to Chaitra 5, 1884 (Saka)]

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SIXTEENTH SESSION, 1962/1883-84 (Saka)

(Vol. LXI contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA
Alphabetical List of Members

A

Abdu Latif, Shri (Bijnor).
 Abdul Rashid, Bakshi (Jammu and Kashmir).
 Abdul Salam, Shri (Tiruchirapalli).
 Abdur Rahman, Maulana (Jammu and Kashmir).
 Achal Singh, Seth (Agra).
 Achar, Shri K. R. (Mangalore).
 Agadi, Shri Sangappa Andanappa (Koppal).
 Agarwal, Shri Manakbhai (Mandsaur).
 Ajit Singh, Shri (Bhatinda—Reserved—Sch. Castes).
 Alva, Shri Joachim (Kanara).
 Ambalam, Shri P. Subbiah (Ramanathapuram).
 Amjad Ali, Shri (Dhubri).
 Aney, Dr. M. S. (Nagpur).
 Anjanappa, Shri B. (Nellore—Reserved—Sch. Castes).
 Anthony, Shri Frank (Nominated—Anglo-Indians).
 Arumugam, Shri R. S. (Srivilliputhur—Reserved—Sch. Castes).
 Arumugham, Shri S. R. (Namakkal—Reserved—Sch. Castes).
 Ashanna, Shri K. (Adilabad).
 Assar, Shri Premji R. (Ratnagiri).
 Asthana, Shri Lila Dhar (Unnao).
 Atchamamba, Dr. Komaraju (Vijayavada).
 Awasthi, Shri Jagdish (Bilhaur).
 Ayyakannu, Shri M. (Nagapattinam—Reserved—Sch. Castes).
 Ayyangar, Shri M. Ananthasayanam (Chittoor).

B

Babunath Singh, Shri (Sarguja—Reserved—Sch. Castes).
 Badan Singh, Ch. (Bisauli).
 Bahadur Singh, Shri (Ludhiana—Reserved—Sch. Castes).
 Bajaj, Shri Kamalnayan Jamnalal (Wardha).
 Bakliwal, Shri Mohanlal (Durg).
 Balakrishnan, Shri S. C. (Dindigul—Reserved—Sch. Castes).
 Balmiki, Shri Kanhaiya Lal (Bulandshahar—Reserved—Sch. Castes).
 Banerjee, Shri Pramathanath (Contai).
 Banerjee, Shri S. M. (Kanpur).
 Banerji, Shri Pulin Behari (Lucknow).
 Banerji, Dr. Ram Goti (Bankura).
 Bangshi Thakur, Shri (Tripura—Reserved—Sch. Tribes).
 Barman, Shri Upendranath (Cooch Behar—Reserved—Sch. Castes).
 Barrow, Shri A. E. T. (Nominated—Anglo-Indians).
 Barua, Shri Hem (Gauhati).
 Barupal, Shri Panna Lal (Bikaner—Reserved—Sch. Castes).
 Basappa, Shri C. R. (Tiptur).
 Basumatari, Shri Dharanidhar (Goalpara—Reserved—Sch. Tribes).
 Beck, Shri Ignace (Lohardaga—Reserved—Sch. Tribes).
 Bhaduria, Shri Arjun Singh (Etawah).
 Bhagat, Shri Baliram (Shahabad).
 Bhagavati, Shri Bijoy Chandra (Darrang).
 Bhakt Darshan, Shri (Garhwal).
 Bhanja Deo, Shri Laxmi Narayan (Keonjhar).

B—contd.

Bhargava, Pt. Mukat Behari Lal (Ajmer).
 Bhargava, Pt. Thakur Das (Hissar).
 Bharucha, Shri Naushir Gursetji (East Khandesh).
 Bhatkar, Shri Laxmanraoji Shrawanji (Akola—Reserved—Sch. Castes).
 Bhattacharyya, Shri Chapala Kanta (West Dinajpur).
 Bhawani Prasad, Shri (Sitapur—Reserved—Sch. Castes).
 Bhogji Bhai, Shri P. B. (Banswara—Reserved—Sch. Tribes).
 Bidari, Shri Ramappa Bālappa (Bijapur South).
 Birbal Singh, Shri (Jaunpur).
 Birendra Bahadur Singhji, Shri (Raipur).
 Bist, Shri Jang Bahadur Singh (Almora).
 Biswas, Shri Bhola Nath (Katihar).
 Borooh, Shri Prafulla Chandra (Sibsagar).
 Brahm Prakash, Chaudhury (Delhi Sadar).
 Braj Raj Singh, Shri (Firozabad).
 Brajeshwar Prasad, Shri (Gaya).
 Brij Narayan "Brijesh", Pandit (Shivpuri).

C

Chakravarty, Shrimati Renu (Basirhat).
 Chanda, Shri Anil Kumar (Birbhum).
 Chandak, Shri Bhikulal Lakhmichand (Chhindwara).
 Chandra Shanker, Shri (Broach).
 Chandramani Kalo, Shri (Sundergarh—Reserved—Sch. Tribes).
 Chaturvedi, Shri Rohanlal (Etah).
 Chaudhuri, Shri Tridib Kumar (Berhampore).
 Chavan, Shri D. R. (Karad).
 Chavda, Shri Akbar (Banaskantha).

C—contd.

Chettiar, Shri R. Ramanathan (Pudukkottai).
 Choudhury, Shri C. L. (Hajipur—Reserved—Sch. Castes).
 Choudhury, Shri Suresh Chandra (Dumka).
 Chuni Lal, Shri (Ambala—Reserved—Sch. Castes).

D

Daljit Singh, Shri (Kangra—Reserved—Sch. Castes).
 Damani, Shri Surajratan Fatehchand (Jalore).
 Damar, Shri Amar Singh (Jhabua—Reserved—Sch. Tribes).
 Dange, Shri Shripad Amrit (Bombay City Central).
 Das, Shri Kamal Krishna (Birbhum—Reserved—Sch. Castes).
 Das, Dr. Mono Mohon (Asansol—Reserved—Sch. Castes).
 Das, Shri Nayantara (Monghyr—Reserved—Sch. Castes).
 Das Gupta, Shri Bibhuti Bhushan (Purulia).
 Dasappa, Shri H. C. (Bangalore).
 Dasaratha Deb, Shri (Tripura).
 Datar, Shri Balwant Nageah (Belgaum).
 Daulta, Shri Pratap Singh (Jhajjar).
 Deb, Shri Narasingha Mala Ugal Sanda (Midnapur).
 Deb, Shri P. G. (Angul).
 Deo, Shri Pratap Keshari (Kalahandi).
 Desai, Shri Morarji R. (Surat).
 Deshmukh, Shri K. G. (Ramtek).
 Deshmukh, Dr. Panjabrao S. (Amravati).
 Dhanagar, Shri Banshi Das (Mainpuri).
 Dharamalingam, Shri R. (Tiruvannamalai).
 Dige, Shri Shankarrao Khanderao (Kolhapur—Reserved—Sch. Castes).

D—contd.

Dindod, Shri Jaljibhai Koyabhai (Dohad—Reserved—Sch. Tribes).
 Dinesh Singh, Shri (Banda).
 Drohar, Shri Shividin (Hardoi—Reserved—Sch. Castes).
 Dube, Shri Mulchand (Farrukhabad).
 Dublish, Shri Vishnu Sharan (Sardhana).
 Dwivedi, Shri M. L. (Hamirpur).
 Dwivedy, Shri Surendranath (Kendrapara).

E

Eacharan, Shri V. Iyyani (Palghat).
 Elayaperumal, Shri L. (Chidambaram—Reserved—Sch. Castes).
 Elias, Shri Muhammed (Howrah).
 Ering, Shri D. (North-East Frontier Tract).

G

Gaekwad, Shri Fatesinhrao Pratapsinhrao (Baroda).
 Gaikwad, Shri Bhaurao Krishnarao (Nasik).
 Ganapathy, Shri T. (Tiruchendur).
 Gandhi, Shri Maneklal Maganlal (Panchmahal).
 Ganga Devi, Shrimati (Unnao—Reserved—Sch. Castes).
 Ganpat Sahai, Shri (Sultanpur).
 Ganpati Ram, Shri (Jaunpur—Reserved—Sch. Castes).
 Gautam, Shri Chintaman Dhivruji (Balaghat).
 Ghodasar, Thakore Shri Fatehsinhji Ratansinhji (Kaira).
 Ghosal, Shri Aurobindo (Uluberia).

Ghose, Shri Subiman (Burdwan).
 Ghosh, Shri Atulya (Asansol).
 Ghosh, Shri Mohindra Kumar (Jamsshedpur).
 Ghosh, Shri N. R. (Cooch-Behar).
 Godsona, Shri Sambhu Charan (Singhbhum—Reserved—Sch. Tribes).
 Gohokar, Dr. Deorao Yeshwantrao (Yeotmal).

G—contd.

Gopalan, Shri Ayillath Kuttier (Kasergod).
 Goray, Shri Narayan Ganesh (Poona).
 Gounder, Shri A. Doraiswami (Tiruppattur).
 Gounder, Shri K. Periaswami (Karur).
 Gounder, Shri N. P. Shanmugha (Tindivanam).
 Govind Das, Dr. (Jabalpur).
 Guha, Shri Arun Chandra (Barasat).
 Gupta, Shri Chheda Lal (Hardoi).
 Gupta, Shri Indrajit (Calcutta—South-West).
 Gupta, Shri Ram Krishan (Mahendragarh).
 Gupta, Shri Sadhan Chandra (Calcutta—East).

H

Hajarnavis, Shri Ramchandra Martand (Bhandara).
 Halder, Shri Kansari (Diamond Harbour—Reserved—Sch. Castes).
 Harvani, Shri Ansar (Fatehpur).
 Hansda, Shri Subodh (Midnapur—Reserved—Sch. Tribes).
 Hathi, Shri Jaisukhlal Lalshankar (Halhi).
 Hazarika, Shri Jogendra Nath (Dibrugarh).
 Heda, Shri H. C. (Nizamabad).
 Hem Raj, Shri (Kangra).
 Hukam Singh, Sardar (Bhatinda).

I

Iqbal Singh, Sardar (Ferozepur).
 Iyer, Shri S. Easwara (Trivandrum).

J

Jadhav, Shri Yadav Narayan (Malegaon).
 Jagjivan Ram, Shri (Sasaram—Reserved—Sch. Castes).

J—contd.

Jain, Shri Mool Chand (Kaithal).
 Jaipal Singh, Shri (Ranchi West—Reserved—Sch. Tribes).
 Jamir, Shri S. C. (Nominated Naga Hills—Tuensang Area).
 Jangde, Shri Resham Lal (Bilaspur).
 Jedhe, Shri G. K. (Baramate).
 Jena, Shri Kanhu Charan (Balasore—Reserved—Sch. Castes).
 Jhunjhunwala, Shri Banarsi Prasad (Bhagalpur).
 Jinachandran, Shri M. K. (Telli-cherry).
 Jogendra Sen, Shri (Mandi).
 Jogendra Singh, Sardar (Bahrain).
 Joshi, Shri Anand Chandra (Shahdol).
 Joshi, Shri Liladhar (Shajapur).
 Joshi, Shrimati Subhadra (Ambala).
 Jyotishi, Pandit Jwala Prasad (Sagar).

K

Kalika Singh, Shri (Azamgarh).
 Kamal Singh, Shri (Buxar).
 Kamble, Shri Bapu Chandrasen (Kopergaon).
 Kamble, Dr. Devrao Namdevrao Pathrikar (Nanded—Reserved—Sch. Castes).
 Kanakasabai, Shri R. Pillai (Chidambaram).
 Kanungo, Shri Nityanand (Cuttack).
 Kar, Shri Prabhat (Hooghly).
 Karmarkar, Shri D. P. (Dharwar North).
 Karni Singhji, Shri (Bikaner).
 Kashiram, Shri V. (Nalgonda—Reserved—Sch. Castes).
 Kasliwal, Shri Nemi Chandra (Kotah).
 Katti, Shri D. A. (Chikodi).
 Kayal, Shri Pares Nath (Basirhat—Reserved—Sch. Castes).
 Kedaria, Shri Chhaganlal Madaribhat (Mandvi—Reserved—Sch. Tribes).

K—contd.

Kesar Kumari, Shrimati (Raigarh—Reserved—Sch. Tribes).
 Keshava, Shri N. (Bangalore City).
 Keskar, Dr. B. V. (Musafirkhana).
 Khadilkar, Shri Raghunath Keshav (Ahmednagar).
 Khadiwala, Shri Kanhaiyalal (Indore).
 Khan, Shri Osman Ali (Kurnool).
 Khan, Shri Shah Nawaz (Meerut).
 Khimji, Shri Bhawanji R. (Kutch).
 Khushwaqt Rai, Shri (Kher).
 Khwaja, Shri Jamal (Aligarh).
 Kiledar, Shri R. S. (Hoshangabad).
 Kistaiya, Shri Surti (Bastar—Reserved—Sch. Tribes).
 Kodiyan, Shri P. K. (Quilon—Reserved—Sch. Castes).
 Koratkar, Shri Vinayak Rao K. (Hyderabad).
 Kotoki, Shri Liladhar (Nowrangpur).
 Kottukapally, Shri George Thomas (Moovattupuzha).
 Kripalani, Acharya J. B. (Sitamarhi).
 Krishna, Shri M. R. (Karimnagar—Reserved—Sch. Castes).
 Krishna Chandra, Shri (Jaleshwar).
 Krishna Rao, Shri Mandali Venkata (Masulipatnam).
 Krishnaiah, Shri D. Balarama (Gudivada).
 Krishnamachari, Shri T. T. (Madras—South).
 Krishnappa, Shri M. V. (Tumkur).
 Krishnaswami, Dr. A. (Chingleput).
 Kumaran, Shri M. K. (Chirayinkil).
 Kumbhar, Shri Banamali (Sambalpur—Reserved—Sch. Castes).
 Kunhan, Shri P. (Palghat—Reserved—Sch. Castes).
 Kureel, Shri Baij Nath (Rae Bareli—Reserved—Sch. Castes).

L

Lachhi Ram, Shri (Hamirpur—Reserved—Sch. Castes).
 Lachman Singh, Shri (Nominated—Andaman and Nicobar Islands).
 Lahiri, Shri Jitendra Nath (Serampore).
 Laxmi Bai, Shrimati Sangam (Vikarabad).
 Lonikar, Shri (Jalna).

M

Madhok, Shri Balraj (New Delhi).
 Mafida Ahmed, Shrimati (Jorhat).
 Mahadeo Prasad, Shri (Gorakhpur—Reserved—Sch. Castes).
 Mahagaonkar, Shri Bhausaheb Rao Saheb (Kolhapur).
 Mahanty Shri Surendra (Dhenkanal).
 Mahendra Pratap, Raja (Mathura).
 Maiti, Shri Nikunja Bihari (Bhatal).
 Majhi, Shri Ram Chandra (Mayurbhanj—Reserved—Sch. Tribes).
 Majithia, Sardar Surjit Singh (Tarn-taran).
 Malaviya, Shri Keshava Deva (Basti).
 Malhotra, Shri Inder J. (Jammu and Kashmir).
 Malliah, Shri U. Srinivasa (Udipi).
 Mallik, Shri D. C. (Dhanbad).
 Malvia, Shri Kanhaiyalal Bherulal (Shajapur—Reserved—Sch. Castes).
 Malviya, Shri Motilal (Khajuraho—Reserved—Sch. Castes).
 Manaen, Shri T. (Darjeeling).
 Manay, Shri Gopal Kaluji (Bombay City Central—Reserved—Scheduled Castes).
 Mandal, Shri Jialal (Khagaria).
 Mandal, Dr. Pashupati (Bankura—Reserved—Sch. Castes).

M—contd.

Maniyangadan, Shri Mathew (Kottayam).
 Manjula Devi, Shrimati (Goalpara).
 Masani, Shri M. R. (Ranchi—East).
 Masuriya Din, Shri (Phulpur—Reserved—Sch. Castes).
 Matera, Shri Laxman Mahadu (Thana—Reserved—Sch. Tribes).
 Mathur, Shri Harish Chandra (Pali).
 Matin, Qazi S. A. (Giridih).
 Mehdi, Shri Syed Ahmed (Rampur).
 Mehta, Shri Ashok (Muzaffarpur).
 Mehta, Shri Balwantray Gopalji (Gohilwad).
 Mehta, Shri Jaswantraj (Jodhpur).
 Mehta, Shrimati Krishna (Jammu and Kashmir).
 Melkote, Dr. G. S. (Raichur).
 Menon, Dr. K. B. (Badagara).
 Menon, Shri V. K. Krishna (Bombay City North).
 Menon, Shri T. C. Narayananakutty (Mukundapuram).
 Minimata, Shrimati Agamadas Guru (Baloda Bazar—Reserved—Sch. Castes).
 Mishra, Shri Bibhuti (Bagaha).
 Mishra, Shri Lalit Narayan (Saharsa).
 Mishra, Shri Mathura Prasad (Begusarai).
 Mishra, Shri Raja Ram (Faizabad).
 Mishra, Shri Shyam Nandan (Jainagar).
 Mishra, Shri Bhagwan Din (Kaisarganj).
 Misra, Shri Raghubar Dayal (Bulandshahr).
 Mohammad Akbar, Sheikh (Jammu and Kashmir).
 Mohammed Imam, Shri (Chitaldrug).
 Mohan Swarup, Shri (Pilibhit).
 Mohideen, Shri M. Gulam (Dindigul).
 Mohiuddin, Shri Ahmed (Secunderabad).

M—contd.

Morarka, Shri Radheshyam Ramkumar (Jhunjhunu).
 More, Shri Jayawant Ghanshyam (Sholapur).
 Mukerjee, Shri Hirendra Nath (Calcutta—Central).
 Mullick, Shri Baishnab Charan (Kendrapara—Reserved—Sch. Castes).
 Muniswamy, Shri N. R. (Vellore).
 Murmu, Shri Paika (Rajmahal—Reserved—Sch. Tribes).
 Murthy, Shri B. S. (Kakinada—Reserved—Sch. Castes).
 Murthy, Shri M. S. (Gulugonda).
 Musafir, Giani Gurmuikh Singh (Amritsar).
 Muthukrishnan, Shri M. (Vellore—Reserved—Sch. Castes)

N

Nadar, Shri P. Thanulingam (Nagarcoil).
 Naidu, Shri R. Govindarajalu (Tiruvallur).
 Nair, Shri C. Krishnan (Outer Delhi).
 Nair, Shri K. P. Kuttikrishnan (Kozhikode).
 Nair, Shri P. K. Vasudevan (Thiruvalla).
 Naldurgkar, Shri Venkatrao Sriniwasrao (Osmanabad).
 Nallakoya, Shri Koyilat (Nominated—Laccadive, Minicoy and Amindive Islands).
 Nanda, Shri Gulzarilal (Sabarkantha).
 Nanjappan, Shri C. (Nilgiris).
 Naraindin, Shri (Shahjahanpur—Reserved—Sch. Castes).
 Narasimhan, Shri C. R. (Krishnagiri).
 Narayanasamy, Shri R. (Periyakulam).
 Naskar, Shri Purnendu Sekhar (Diamond Harbour).
 Nath Pai, Shri (Rajapur).
 Nathwani, Shri Narendrabhai P. (Sorath).

N—contd.

Nayak, Shri Mohan (Ganjam—Reserved—Sch. Castes).
 Nayar, Dr. Sushila (Jhansi).
 Nayar, Shri V. P. (Quilon).
 Nayudu, Shri T. D. Muthukumaramsami (Cuddalore).
 Negi, Shri Nek Ram (Mahasu—Reserved—Sch. Castes).
 Nehru, Shri Jawaharlal (Phulpur).
 Nehru, Shrimati Uma (Sitapur).
 Neswi, Shri T. R. (Dharwar South).

O

Onkar Lal, Shri (Kotah—Reserved—Sch. Castes).
 Oza, Shri Ghanshyam Lal (Zalawad).

P

Padam Dev, Shri (Chamba).
 Pahadia, Shri Jagan Nath Prasad (Sawai Madhopur—Reserved—Sch. Castes).
 Palaniyandy, Shri M. (Perambalur).
 Palchoudhuri, Shrimati Ila (Nabdwip).
 Pande, Shri C. D. (Naini Tal).
 Pandey, Shri Kashi Nath (Hata).
 Pandey, Shri Sarju (Rasra).
 Pangarkar, Shri Nagorao Karojee (Parbhani).
 Panigrahi, Shri Chintamoni (Puri).
 Panna Lal, Shri (Faizabad—Reserved—Sch. Castes).
 Parmar, Shri Deenabandhu (Udaipur—Reserved—Sch. Tribes).
 Parmar, Shri Karsandas Ukbhai (Ahmedabad—Reserved—Sch. Castes).
 Parulekar, Shri Shamrao Vishnu (Thana).
 Parvathi Krishnan, Shrimati M. (Coimbatore).
 Patel, Sushri Maniben Vallabhbhai (Anand).
 Patel, Shri Nanubhai Nichhabhai (Bulsar—Reserved—Sch. Tribes).

P—contd.

R—contd.

Patel, Shri Purushottamdas R. (Mehsana).
 Patel, Shri Rajeshwar (Hajipur).
 Patil, Shri Balasaheb (Miraj).
 Patil, Shri Nana (Satara).
 Patil, Shri R. D. (Bhir).
 Patil, Shri S. K. (Bombay City South).
 Patil, Shri T. S. (Akola).
 Patil, Shri Uttamrao Laxman (Dhulia).
 Pattabhi Raman, Shri C. R. (Kumbakonam).
 Pillai, Shri S. C. S. Anthony (Madras North).
 Pillai, Shri P. T. Thanu (Tirunelveli).
 Pocker Sahib, Shri B. (Manjeri).
 Prabhakar, Shri Naval (Outer Delhi—Reserved—Sch. Castes).
 Prodhan, Shri Bijaya Chandrasingh (Kalahandi—Reserved—Sch. Tribes).
 Punnoose, Shri P. T. (Ambalapuzha).

R

Radha Mohan Singh, Shri (Ballia).
 Radha Raman, Shri (Chandni Chowk).
 Raghbir Sahai, Shri (Badaun).
 Raghunath Singh, Shri (Varanasi).
 Raghunath Singhji, Shri (Barmer).
 Raghuramaiah, Shri Kotha (Guntur).
 Rahman, Shri M. Hifzur (Amroha).
 Rai, Shrimati Sahodrabai (Sagar—Reserved—Sch. Castes).
 Raj Bahadur, Shri (Bharatpur).
 Rajendra Pratap Singh, Shri (Rai Bareli).
 Rajendra Singh, Shri (Chapra).
 Raju, Shri D. S. (Rajahmundry).
 Rajyalaxmi, Shrimati Lalita (Hazaribagh).
 Ram Garib, Shri (Basti—Reserved—Sch. Castes).
 Ram Saran, Shri (Moradabad).
 Ram Shankar Lal, Shri (Domariaganj).

Ram Subhag Singh, Dr. (Sasaram).
 Ramakrishnan, Shri Peelamedu Rangaswamy Naidu (Pollachi).
 Ramam, Shri Uddaraju (Narasapur).
 Ramananda Tirtha, Swami (Aurangabad).
 Ramaswamy, Shri S. V. (Salem).
 Ramaswamy, Shri K. S. (Gobichettipalayam).
 Ramaswamy, Shri Pulli (Mahbubnagar—Reserved—Sch. Castes).
 Ramul, Shri S. N. (Mahasus).
 Ramdhani Das, Shri (Nawada—Reserved—Sch. Castes).
 Rampure, Shri Mahadevappa (Gulbarga).
 Rane, Shri Shivram Ranga (Buldana).
 Ranga, Shri N. G. (Tenali).
 Rangarao, Shri M. Sri (Karimnagar).
 Rao, Shri B. Rajagopala (Srikakulam).
 Rao, Shri Devulapalli Venkateswar (Nalgonda).
 Rao, Shri Etikala Madhusudan (Mahbubabad).
 Rao, Shri P. Hanmanth (Medak).
 Rao, Shri R. Jaganatha (Koraput).
 Rao, Shri Rameshwar (Mahbubnagar).
 Rao, Shri T. B. Vittal (Khammam).
 Rao, Shri Thirumala (Kakinada).
 Raut, Shri Bhola (Champaran—Reserved—Sch. Castes).
 Raut, Shri Rajaram Balkrishna (Kolaba).
 Ray, Shrimati Renuka (Malda).
 Reddy, Shri Chegireddy Bali (Markapur).
 Reddy, Shri K. C. (Kolar).
 Reddy, Shri R. Lakshmi Narasa (Nellore).
 Reddy, Shri R. Narapa (Ongole).
 Reddy, Shri T. Nagi (Anantapur).

R—contd.

Reddy, Shri K. V. Ramakrishna (Hindupur).
 Reddy, Shri T. N. Vishwanatha (Rajampet).
 Reddy, Shri Vutukuru Rami (Cuddapah).
 Roy, Shri Bishwanath (Salempur).
 Rungsung Suisa, Shri (Outer Manipur—Reserved—Sch. Tribes).
 Rup Narain, Shri (Mirzapur—Reserved—Sch. Castes).

S

Sadhu Ram, Shri (Jullundur—Reserved—Sch. Castes).
 Sahu, Shri Bhagabat (Balasore).
 Sahu, Shri Rameshwar (Darbhanga—Reserved—Sch. Castes).
 Saigal, Sardar Amar Singh (Janjir).
 Saksena, Shri Shibban Lal (Maharajganj).
 Samanta, Shri Satis Chandra (Tamluk).
 Samantsinhar, Dr. N. C. (Bhubaneswar).
 Sambandam, Shri K. R. (Nagapattinam).
 Sampath, Shri E. V. K. (Namakkal).
 Sanganna, Shri Toyaka (Koraput—Reserved—Sch. Tribes).
 Sanghi, Shri N. K. (Nagaur).
 Sanji Rupji, Shri (Dadra and Nagar Haveli).
 Sankarapandian, Shri M. (Tenkasi).
 Sarhadi, Shri Ajit Singh (Ludhiana).
 Sarma, Shri A. T. (Chatrapur).
 Satis Chandra, Shri (Bareilly).
 Satyabhama Devi, Shrimati (Nawada).
 Satyanarayana, Shri Biddika (Parvathipuram—Reserved—Sch. Tribes).
 Scindia, Shrimati Vijaya Raje (Guna).
 Selku, Shri Mardi (West Dinajpur—Reserved—Sch. Tribes).
 Sen, Shri A. K. (Calcutta North-West).
 Sen, Shri Phani Gopal (Purnea).

S—contd.

Seth, Shri Bishanchandar (Shahjahanpur).
 Shah, Shrimati Jayaben Vajubhai (Girnar).
 Shah, Shri Manabendra (Tehri Garhwal).
 Shah, Shri Manubhai (Madhya Sausrashtra).
 Shakuntala Devi, Shrimati (Banka).
 Shankar Deo, Shri (Gulbarga—Reserved—Sch. Castes).
 Shankariya, Shri M. (Mysore).
 Sharma, Shri Diwan Chand (Gurdaspur).
 Sharma, Pandit Krishna Chandra (Hapur).
 Sharma, Shri Harish Chandra (Jaipur).
 Sharma, Shri Radha Charan (Gwalior).
 Shastri, Pandit Hiralal (Sawai Madhopur).
 Shastri, Shri Lal Bahadur (Allahabad).
 Shastri, Shri Prakash Vir (Gurgaon).
 Shastri, Swami Ramanand (Barabanki—Reserved—Sch. Castes).
 Shivananjappa, Shri M. K. (Mandy).
 Shobha Ram, Shri (Alwar).
 Shree Narayan Das, Shri (Darbhanga).
 Shukla, Shri Vidya Charan (Baloda Bazar).
 Siddananjappa, Shri H. (Hassan).
 Siddiah, Shri S. M. (Mysore—Reserved—Sch. Castes).
 Singh, Shri Chandikeshwar Saram (Sarguja).
 Singh, Shri Digvijiya Narayan (Pupri).
 Singh, Shri Dinesh Pratap (Gonda).
 Singh, Shri Har Prasad (Ghazipur).
 Singh, Shri Kamal Narain (Shahadol—Reserved—Sch. Tribes).
 Singh, Shri Laikram Achaw (Inner Manipur).
 Singh, Shri Mahendra Nath (Maharajganj).

S—contd.

Singh, Shri P. N. (Chandauli).
 Singh, Shri Ramesh Prasad (Aurangabad).
 Sinha, Shri Anirudh (Madhubani).
 Sinha, Shri Banarsi Prasad (Monghyr).
 Sinha, Shri Gajendra Prasad (Palamau).
 Sinha, Shri Jhulan (Siwan).
 Sinha, Shri Kailash Pati (Nalanda).
 Sinha, Shri Sarangdhara (Patna).
 Sinha, Shri Satya Narayan (Samastipur).
 Sinha, Shrimati Tarkeshwari (Barh).
 Sinhasan Singh, Shri (Gorakhpur).
 Siva, Dr. M. V. Gangadhara (Chittoor—Reserved—Sch. Castes).
 Sivaraj, Shri N. (Chingleput—Reserved—Sch. Castes).
 Snatak, Shri Nardeo (Aligarh—Reserved—Sch. Castes).
 Somani, Shri G. D. (Dausa).
 Sonavane, Shri Tayappa (Sholapur—Reserved—Sch. Castes).
 Sonule, Shri Harihar Rao (Nanded).
 Soren, Shri Debi (Dumka—Reserved—Sch. Tribes).
 Subbarayan, Dr. P. (Tiruchengonde).
 Subramanyam, Shri Tekur (Bellary).
 Sugandhi, Shri Murikenna Sidappa (Bijapur North).
 Sultan, Shrimati Maimoona (Bhopal).
 Supakar, Shri Shraddhakar (Sambalpur).
 Sumat Prasad, Shri (Muzaffarnagar).
 Sunder Lal, Shri (Saharanpur—Reserved—Sch. Castes).
 Surya Prasad, Shri (Gwalior—Reserved—Sch. Castes).
 Swami, Shri V. N. (Chanda).
 Swaran Singh, Sardar (Jullundur).
 Syed Mahmud, Dr. (Gopalganj).

T

Tahir, Shri Mohammed (Kishanganj).
 Tangamani, Shri K. T. K. (Madurai).

T—contd.

Tantia, Shri Rameshwar (Sikar).
 Tariq, Shri Ali Mohammad (Jammu and Kashmir).
 Tewari, Shri Dwarikanath (Cachar).
 Thakore, Shri Motisinh Bahadur Singh (Patan).
 Thevar, Shri U. Muthurmalin ga (Srivilliputhur).
 Thimmaiah, Shri Dodda (Kolar—Reserved—Sch. Castes).
 Thomas, Shri A. M. (Ernakulam).
 Tiwari, Pandit Babu Lal (Nimar Khandwa).
 Tiwari, Shri. Ram Sahai (Khajuraho).
 Tiwary, Pandit Dwarka Nath (Kesaria).
 Tula Ram, Shri (Etawah—Reserved—Sch. Castes).
 Tyagi, Shri Mahavir (Dehra Dun).
 U
 Uike, Shri M. G. (Mandla—Reserved—Sch. Tribes).
 Umrao Singh, Shri (Ghosi).
 Upadhyaya, Pandit Munishwar Dutt (Pratapgarh).
 Upadhayaya, Shri Shiva Datt (Rewa).
 V
 Vairavan, Shri A. (Tanjore).
 Vajpayee, Shri Atal Bihari (Balrampur).
 Valvi, Shri Laxman Vedu (West Khandesh—Reserved—Sch. Tribes).
 Varma, Shri B. B. (Champaran).
 Varma, Shri Manikya Lal (Udaipur).
 Varma, Shri Ramsingh Bhai (Nimar).
 Vedakumari, Kumari M. (Eluru).
 Venkatasubbaiah, Shri Pendekanti (Adoni).
 Verma, Shri Ramji (Deoria).
 Vijaya Ananda, Maharajkumar (Visakhapatnam).
 Vijaya Raje, Shrimati (Chatra).
 Vishwanath Prasad, Shri (Azamgarh—Reserved—Sch. Castes).

V—contd.

Vyas, Shri Ramesh Chandra (Bhilwara).

Vyas, Shri Radhela^l (Ujjain).

W

Wadiwa, Shri Narayan Maniramji (Chhindwara—Reserved—Sch. Tribes).

Warior, Shri K. K. (Trichur).

W—contd.

Wasnik, Shri Balkrishna (Bhamdara—Reserved—Sch. Castes).

Wilson, Shri John N. (Mirzapur).

Wodeyar, Shri K. G. (Shimoga).

X

Yadav, Shri Ram Sewak (Barabanki).

Yajnik, Shri Indulal Kanaiyalal (Ahmedabad).

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The Deputy-Speaker

Sardar Hukam Singh.

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Shri Jaipal Singh

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Shri Rajeshwar Patel

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Shri H. Siddanjanappa

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Shri Ignace Beck
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Shri Ram Krishan Gupta
Shri Gulabrao Keshavrao Jedhe
Shri Baishnab Charan Mullick
Shri Chintamoni Panigrahi
Shri Rajeshwar Patel
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Rani Manjula Devi
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Shri G. S. Musafir
Shri Padam Dev
Shri Jagan Nath Prasad Pahadia.
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Shri Panna Lal
Shri Karsandas Parmar
Shri P. T. Thanu Pillai
Shri P. T. Punnoose
Shri Rajendra Singh
Shri K. S. Ramaswamy

Shri Satis Chandra Samanta
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Shri Kailash Pati Sinha
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Shri Motisinh Bahadursinh Thakore
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Shrimati Krishna Mehta
Shri Mathura Prasad Mishra
Shri J. M. Mohammed Imam
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Shrimati Uma Nehru
Shri Nanubhai Nichhabhai Patel
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Kumari Mothey Veda Kumari

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Shri Jai Narain Vyas.

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 Shri Mulchand Dube
 Shri H. C. Heda
 Shri Jaipal Singh
 Dr. A. Krishnaswami
 Shri U. Srinivasa Malliah
 Shri Asoka Mehta
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 Shri C. R. Pattabhi Raman
 Shri N. G. Ranga
 Shri Jaganatha Rao
 Shri Satya Narayan Sinha
 Shri N. Sivaraj
 Shri Indulal Kanaiyalal Yajnik.

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Shri Aurobindo Ghosal
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Shrimati Mafida Ahmed
Shri Rajeshwar Patel
Shri Jaganatha Rao
Shri Satis Chandra Samanta
Shri Sinhasan Singh.

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Shri Premji R. Assar
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Shri Hirendra Nath Mukerjee
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Shri Rameshwar Sahu
Shri Radha Charan Sharma
Shri H. Siddananjappa

Rajya Sabha

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Shri Prabhat Kar
Shri Mohan Swarup
Shri C. R. Narasimhan
Shri Ajit Singh Sarhadi

Shri Sinhasan Singh
Shri Tekur Subramanyam

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Shri Rohit M. Dave
Shri Jagan Nath Kaushal
Shri Awadeshwar Prasad Sinha.

Rules Committee

Shri M. Ananthasayanam Ayyangar—*Chairman.*
Sardar Hukam Singh
Shri Amjad Ali
Pandit Thakur Das Bhargava
Shri Naushir Bharucha
Shrimati Renu Chakravarty
Shri Bhauraao Krishnarao Gaikwad
Shri Motilal Malviya
Shri Ghanshyamlal Oza
Shri Purushottamdas R. Patel
Shri C. R. Pattabi Raman
Shri M. Shankaraiya
Shri Radha Mohan Singh
Shri Satya Narayan Sinha
Shri M. S. Sugandhi.

GOVERNMENT OF INDIA

Members of the Cabinet

Prime Minister and Minister of External Affairs and also in-charge of the Department of Atomic Energy—Shri Jawaharlal Nehru.

Minister of Home Affairs—Shri Lal Bahadur Shastri.

Minister of Finance—Shri Morarji Desai.

Minister of Railways—Shri Jagjivan Ram.

Minister of Labour and Employment and Planning—Shri Gulzarilal Nanda.

Minister of Commerce and Industry—Shri K. C. Reddy.

Minister of Steel, Mines and Fuel—Sardar Swaran Singh.

Minister of Defence—Shri V. K. Krishna Menon.

Minister of Food and Agriculture—Shri S. K. Patil.

Minister of Irrigation and Power—Hafiz Mohammad Ibrahim.

Minister of Law—Shri Asoke K. Sen.

Minister of Transport and Communications—Dr. P. Subbarayan

Ministers of State

Minister of Parliamentary Affairs—Shri Satya Narayan Sinha.

Minister of Information and Broadcasting—Dr. B. V. Keskar.

Minister of Health—Shri D. P. Karmarkar.

Minister of Agriculture—Dr. Panjabrao S. Deshmukh.

Minister of Mines and Oil—Shri Keshava Deva Malaviya.

Minister of Rehabilitation—Shri Mehr Chand Khanna.

Minister of Commerce—Shri Nityanand Kanungo.

Minister of State in the Ministry of Transport and Communications—Shri Raj Bahadur.

Minister of State in the Ministry of Home Affairs—Shri B. N. Datar.

Minister of Industry—Shri Manubhai Shah.

Minister of Community Development and Co-operation—Shri Surendra Kumar Dey.

Minister of Education—Dr. K. L. Shrimali.

Minister of Scientific Research and Cultural Affairs—Shri Humayun Kabir.

Minister of Works, Housing and Supply—Dr. B. Gopala Reddi.

Deputy Ministers

Deputy Minister of Defence—Sardar Surjit Singh Majithia.

Deputy Minister of Labour—Shri Abid Ali.

Deputy Minister of Works, Housing and Supply—Shri Anil K. Chanda.

Deputy Minister of Agriculture—Shri M. V. Krishnappa.

Deputy Minister of Irrigation and Power—Shri Jaisukhlal Lalshankar Hathi.

Deputy Minister of Commerce and Industry—Shri Satish Chandra.

Deputy Minister of Planning—Shri Shyam Nandan Mishra.

Deputy Minister of Finance—Shri B. R. Bhagat.

Deputy Minister of Scientific Research and Cultural Affairs—Dr. Mono Mohan Das.

Deputy Minister of Railways—Shri Shahnawaz Khan.

Deputy Minister of External Affairs—Shrimati Lakshmi N. Menon.

Deputy Minister of Home Affairs—Shrimati Violet Alva.
Deputy Minister of Defence—Shri Kotha Raghuramaiah.
Deputy Minister of Food and Agriculture—Shri A. M. Thomas.
Deputy Minister of Law—Shri R. M. Hajarnavis.
Deputy Minister of Railways—Shri S. V. Ramaswamy.
Deputy Minister of Civil Aviation—Shri Ahmed Mohiuddin.
Deputy Minister of Finance—Shrimati Tarkeshwari Sinha.
Deputy Minister of Rehabilitation—Shri Purnendu Sekhar Naskar.
Deputy Minister of Community Development and Co-operation—Shri B. S. Murthy.
Deputy Minister of Planning and Labour and Employment—Shri Lalit Narayan Mishra.

Parliamentary Secretaries

Parliamentary Secretary to the Minister of External Affairs—Shri Jogendra Nath Hazarika.
Parliamentary Secretary to the Minister of Defence—Shri Fatesinhrao Pratapsinhrao Gaekwad.
Parliamentary Secretary to the Minister of Information and Broadcasting—Shri Anand Chandra Joshi.
Parliamentary Secretary to the Minister of Steel, Mines and Fuel—Shri Gajendra Prasad Sinha.

LOK SABHA

Monday, March 12, 1962/Phalgun 21,
1883 (Saka)

The Lok Sabha met at Thirty minutes
past Twelve of the Clock.

[MR. SPEAKER in the Chair]

12.30 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: I have received notice
of an adjournment motion.

Some Hon. Members: Today?

Mr. Speaker: Shri Bal Raj Madhok.
He is absent. The adjournment
motion is rejected.

12.30½ hrs.

PRESIDENT'S ADDRESS

Secretary: Sir, I beg to lay on the
Table a copy of the President's Address
to both Houses of Parliament
assembled together on the 12th March,
1962.

President's Address.

संसद् के सदस्यगण,

आपके सम्मुख इस संसद् में कुछ कहने
का मेरे लिये यह अन्तिम अवसर है।

लोकसभा के सदस्यगण, इस सदन की
आपकी सदस्यता की पंचवर्षीय अवधि अब
समाप्त होने को है। शीघ्र ही आपके इस
सत्र की समाप्ति के बाद नयी लोकसभा की
बैठक होगी। आपमें से बहुतों को देश सेवा
के लिये फिर से चुन लिया गया है। आप में से
कुछ इस चुनाव तथा लोकसभा की समाप्ति

1808 (Ai) LS—3.

के बाद नयी लोकसभा के सदस्य नहीं रहेंगे।
मैं इस अवसर पर आप सबको बधाइ देता हूँ
और लोक सभा के सदस्यों की हैसियत
से आपके द्वारा की गई सेवाओं के लिये देश
की जनता की ओर से आपके प्रति आभार
प्रकट करता हूँ। मुझे इसमें जरा भी शक नहीं
कि यहां से जाने के बाद जहां भी आपका
कार्यक्षेत्र हो, आप देश निर्माण के काम में
लगे रहेंगे और अपनी योग्यता तथा अनुभव
का सदा ही अपने देश की जनता के हितार्थ
उपयोग करते रहेंगे।

संसद् के सदस्यगण, जब मैंने पिछली बार
आपको सम्बोधित किया था, तब अपने
अधिक व्यापक दृष्टिकोण तथा उच्चतर लक्ष्य
के साथ हमारी तीसरी पंचवर्षीय योजना तैयार
की जा रही थी। अब वह योजना चालू की
जा चुकी है। पहली योजनाओं से प्राप्त अनु-
भव और उससे उत्पन्न हुए उत्साह और राष्ट्र-
निर्माण के काम में योजनागत प्रयास के
सम्बन्ध में अधिक देशव्यापी बोध और अधिक-
मूल्यन—ये सब बातें इस योजना की सफलता
की द्योतक हैं और हमें अपने निर्धारित उद्देश्य
के निकट ले जाने वाली हैं। हमारा उद्देश्य
ऐसी समर्थ अर्थव्यवस्था की प्राप्ति है, जिसमें
स्वावलम्बन, अभिवृद्धि और अधिक भावी
विकास के साधनों को पैदा करने की क्षमता
हो।

उत्तर प्रदेश, बिहार, महाराष्ट्र, मध्य-
प्रदेश, मैसूर, मद्रास तथा केरल में बाढ़ों के
द्वारा जो भारी नुकसान हुआ, उसके बावजूद
१६६१—६२ में होने वाली खेती की पैदावार
उत्साहवर्धक है। हमारी तीसरी पंचवर्षीय
योजना में खेती की उन्नति को बहुत महत्वपूर्ण
स्थान दिया गया है।

हमारा उद्देश्य केवल अनाज में आत्मनिर्भर होना ही नहीं है, बल्कि नियति द्वारा विदेशी मुद्रा संग्रह करने तथा बढ़ते हुए उद्योगों के लिये कच्चा माल उपलब्ध करने के लिये व्यापारी पैदावार को बढ़ाना भी है।

१९६०-६१ में खेती उत्पादन का इन्डेक्स नम्बर १३६.१ हो गया है जबकि १९५६-६० में वह १२८.७ था। इस तरह इसमें ८.१ प्रतिशत की वृद्धि हुई है। इस वृद्धि में दोनों फसलों का अनाज तथा व्यापारी हिस्सा है। दूसरी पंचवर्षीय योजना का आधार वर्ष १९५५-५६ था और उस वर्ष के इन्डेक्स की तुलना में १९६०-६१ उत्पादन की इन्डेक्स १६.१ प्रतिशत अधिक है।

भूमि के संरक्षण सम्बन्धी उपायों और सूखी खेती के साधनों को अपनाने के फल-स्वरूप तीन करोड़ तीस लाख एकड़ भूमि में सुधार होगा। सिंचाई की छोटी योजनाओं से एक करोड़ अट्टाइस लाख एकड़ भूमि तीसरी योजना में खेती के योग्य तन संकपी। मेरी सरकार ने एक उन्नत बीज निगम स्थापित करने का निश्चय किया है, जो अधिक उत्पादन देने वाले और बीमारी का प्रतिरोध करने वाले बीजों के वितरण और बिक्री की व्यवस्था करेगा। बनावटी खाद की मांग उसके उत्पादन से कहीं अधिक है। इसलिये बढ़ती हुई जहरतों को पूरा करने के लिये खाद के कई और कारखाने खोले जा रहे हैं। खाद के स्थानीय साधनों और हरी खाद के उपयोग को भी जोत्साहन दिया जा रहा है।

सात राज्यों के चुने हुए जिलों में भरपूर खेती का कार्यक्रम चालू किया गया है। इस वर्ष सभी राज्यों में फसल उत्पादन आनंदोलन शुरू किये गये हैं, जिनके साथ पंचायतों, सहकारी संस्थायों और दूसरी ग्रामीण संस्थाओं का गहरा सम्बन्ध है। चार नये कृषि कालेज, दो पशु चिकित्सा कालेज

और कुछ कृषि विश्वविद्यालयों की स्थापना भी तीसरी योजना में शामिल है।

उत्पादन और योजनाओं की विभिन्नता की दृष्टि से औद्योगिक पैदावार में भी काफी वृद्धि हुई है। लोहे और इस्पात, मशीनरी, बिजली के सामान और बनावटी खाद की पैदावार में पैदले वर्ष की अपेक्षा महत्वपूर्ण वृद्धि हुई है। हमें आशा है कि १९६१-६२ में लक्ष्यों की प्राप्ति और राष्ट्रीय आय में वृद्धि योजना में निर्धारित लक्ष्यों के अनुरूप होगी।

फिर भी आत्मसन्तोष और प्रयत्नों की ढिलाई के लिये कोई गंजाइश नहीं है। अभी भी बहुत सी मुश्किलें और कठिनाइयां हैं, जैसे यातायात और कोयले की सप्लाई के सम्बन्ध में। निःसन्देह तीव्र आर्थिक विकास ही इन कठिनाइयों का कारण है।

योजना में दिये गये कार्यक्रम को कार्यरूप देने के लिये दृढ़ प्रयत्न जरूरी हैं और यह तभी हो सकता है यदि हम मित्रव्यवता और कार्य-कुशलता को व्यान में रखें और समय तथा प्राथमिकता की सूची का भी रुयाल रखें। ये सब बातें मेरी सरकार के व्यान में हैं और इन्हीं के द्वारा हम अपनी कठिनाइयों पर पार पा सकते हैं।

मेरी सरकार ने भिलाई, रुरकेला और दुर्गापुर में लोहे के कारखानों के विस्तार तथा बोकारो में कच्चा लोहा और इस्पात का मिला जुला कारखाना और दुर्गापुर में मिश्रित इस्पात का कारखाना स्थापित करने का निश्चय किया है।

तीसरी योजना में कोयले के उत्पादन का लक्ष्य बढ़ा कर हमने नौ करोड़ सत्तर लाख टन किया है, जिसे प्राप्त करने के लिये हमें इस उद्योग का योजना-बद्ध विकास करना है। सार्वजनिक स्पष्ट (Public Sector) में अमेरिका, फ्रांस, पोलैण्ड, पश्चिमी जर्मनी

और रूस की सहायता से बड़ी योजनाओं को हाथ में लिया जा रहा है। कोयले के उत्पादन में निजी स्वामी अपनी विदेशी मुद्रा की जरूरतों को पूरा करने के लिये विश्व बैंक द्वारा दिये गये साड़े तीन करोड़ डालर के ऋण को उपयोग में ला सकेगा।

नेवेली में पिछले वर्ष के अगस्त महीने में लिगनाइट की परतें दिखाई पड़ी थीं। लिगनाइट के प्रयोग से चलने वाला पहला बिजली का कारखाना आशा है शीघ्र ही काम करने लगेगा।

गुजरात में अंकलेश्वर में तेल के उत्तम और लाभदायक साधन प्राप्त हुए हैं। नूनमाटी में तेल शोधक कारखाना इस वर्ष जनवरी में चालू हो गया था। इसके अतिरिक्त बीस लाख टन क्षमता का ऐसा ही कारखाना गुजरात में स्थापित करने की योजना है।

आयात में कमी और निर्यात में कुछ वृद्धि के कारण गत बारह महीनों की अपेक्षा हम अपने व्यापार सम्बन्धी घाटे को ३६४ करोड़ से घटाकर २१८ करोड़ कर सके हैं। निर्यात को प्रोत्साहन देने की दिशा में अपने सतत प्रयत्नों के फलस्वरूप मेरी सरकार निर्यात वस्तुओं की सूची में नयी चीजें जोड़ सकी हैं और नयी मदियां ढूँढ़ सकी हैं। निर्यात व्यापार को बढ़ाने के लिये सरकार ने कुछ नये प्रोत्साहन भी दिये हैं। यद्यपि गत वर्ष निर्यात व्यापार से वृद्धि केवल ३४ करोड़ रुपये की ही हुई है, इस बात से हमारा उत्साह बढ़ता है कि हमारे व्यापार संतुलन का रुख अब अनुकल है।

ओद्योगिक सम्बन्धों के सुधार के लिये १६५८ में ऐच्छिक आधार पर जो अनुशासन नियमावली बनाई गई थी उसका अधिकाधिक पालन किया जा रहा है, और इससे बहुत से ऐसे झगड़ों का निपटारा किया जा सका जो अन्यथा किसी एक पक्ष द्वारा प्रत्यक्ष कार्यवाही का कारण बन सकते थे। ऐच्छिक आधार पर ओद्योगिक कारखानों में जो सम्मिलित

प्रबन्ध-समितियां स्थापित की गई थीं उनके काम से यह प्रमाणित होता है कि पूर्ण विचार विमर्श से ओद्योगिक सम्बन्धों में सुधार और उत्पादन में वृद्धि होती है।

प्रगतिशील खेती और ग्रामसुधार के लिये पंचायतीराज और सहकारिता की उन्नति और विकास अत्यन्त आवश्यक हैं। इस दिशा में मेरी सरकार के प्रयत्नों के फलस्वरूप आठ राज्यों में ग्राम स्वशासन का बड़े पैमाने पर विस्तार हुआ है और अनुमान है कि देश की ६५ प्रतिशत जनसंख्या इस सुधार के अन्तर्गत आ गई है।

तीमरी पंचवर्षीय योजना में मेरी सरकार ने ६ से ११ साल तक को उम्र के सब बच्चों की शिक्षा की व्यवस्था की है। यह संस्था देश के कुल स्कूल जाने वाले लड़कों का ६० प्रतिशत और लड़कियों का ६२ प्रतिशत है और ६-११ आयु के कुल बच्चों की संस्था का ७६ प्रतिशत है। स्कूलों में बच्चों की हाजरी को अनिवार्य बनाने के लिए राज्यों की सरकारों को विधान स्वीकृत करने का सुझाव दिया जायगा।

तिरुपति में केन्द्रीय संस्कृत परिषद् से आशा है आगामी वर्षों में संस्कृत के अध्ययन का विस्तार होगा। यह परिषद् संस्कृत साहित्य सम्बन्धी विषय विषयों में अनुसंधान भी करेगी।

इंजीनियरिंग और टैक्नोलॉजी के क्षेत्रों में प्रशिक्षित लोगों की मांग बराबर बढ़ रही है। इसे पूरा करने के लिये मौजूदा संस्थाओं का विस्तार और देश के विभिन्न भागों में नयी संस्थाओं का स्थापन किया जायगा।

गरीब, किन्तु प्रतिभाशाली विद्यार्थियों की सहायता के लिए बड़ी संस्था में छात्रवृत्तियों की व्यवस्था की गई है।

छूट की बीमारियों के उन्मूलन के लिए आवश्यक कदम उठाने को प्रायमिकता देना

मेरी सरकार की नीति है। इसके परिणाम-स्वरूप मलेरिया का लगभग उन्मूलन हो चुका है और क्षय रोग तथा गुप्तेन्द्रिय रोगों पर व्यापक नियन्त्रण किया जा सका है। देश भर से चेचक के उन्मूलन के कार्यक्रम को भी मेरी सरकार ने हाल ही में चालू किया है।

अभी तक हमारे अधिकांश ग्रामों में पीने के शुद्ध पानी की जो कमी है, उसे दूर करने के लिए स्वीकृत ग्रामीण योजनाओं का ५० प्रतिशत तक अनुदान के रूप में और शहरी इलाकों में १०० प्रतिशत तक शृण के रूप में सरकारी सहायता के तौर पर दिये जायेंगे।

सिंचाई की व्यवस्था में उल्लेखनीय प्रगति हुई है। नमंदा योजना द्वारा, जो ४३ करोड़ रुपये की है और जिसका उद्घाटन अप्रैल १९६१ में किया गया था, १० लाख एकड़ भूमि की सिंचाई होगी और उससे ५ लाख किलोवाट बिजली प्राप्त होगी।

राजस्थान नहर व्यवस्था को पहली नहर का उद्घाटन उप-राष्ट्रपति ने गत अक्तूबर में किया था। जब यह नहर पूर्ण हो जायगी और प्रयोग में आने लगेगी, इसके द्वारा राजस्थान की मरुभूमि भारत के सब से बड़े बान्यागार में परिवर्तित हो जायगी।

मालदा होकर सिलीगुड़ी तक बड़ी लाइन के निर्माण से कलकत्ता और उत्तरी बंगाल में फिर से रेल का सम्बन्ध स्थापित हो गया है, जो विभाजन के कारण टूट गया था। पूर्वी भारत के औद्योगिक क्षेत्रों में चालू ७०० किलोमीटर रेल लाइन का विद्युतीकरण हो गया है।

गत वर्ष दो महत्वपूर्ण शताब्दियां राष्ट्रीय पैमाने पर मनाई गईं। टैगोर शताब्दी के सम्बन्ध में आयोजित अन्तर्राष्ट्रीय साहित्यक संगोष्ठी में विश्व भर के प्रसिद्ध साहित्यकारों

ने भाग लिया। सभी राज्यों की राजधानियों में टैगोर रंगमंच की स्थापना इस शताब्दी कार्यक्रम का अंग है।

भारतीय पुरातत्व विभाग ने भी अपनी शताब्दी मनाई और उसके द्वारा आयोजित अन्तर्राष्ट्रीय एशियाई पुरातत्व सम्मेलन ने संसार के विभिन्न भागों से विद्वानों को आकृष्ट किया। दिल्ली में आयोजित प्रदर्शनी ने हमारी सम्मता के अदूट ऐतिहासिक क्रम को लोगों के सामने चित्रित किया और हमारे अंतीत को खण्डहरों और जीर्ण अवशेषों की कहानी न बता कर उसे राष्ट्रीय गौरव और प्रेरणा के स्रोत का रूप दिया।

चीन के साथ भारत के उलझे हुए सम्बन्ध अभी तक मुलझे नहीं हैं। अधिकारियों की रिपोर्ट, जो मेरी सरकार ने १९६१ में संसद के सामने रखी थी, अभी तक चीन में प्रकाशित नहीं हुई है।

१९५४ की हिन्द-तिब्बती संधि की अवधि २ जून १९६२ को समाप्त होती है। चीनी लोकतन्त्र सरकार ने इस संधि के स्थान में नई संधि के लिये बातचीत का सुझाव भेजा है। इसके उत्तर के रूप में मेरी सरकार ने उन से आग्रह किया है कि हमारे पड़ोसी अपनी आकमणात्मक नीतियों को छोड़ दें जिससे कि पंचशील के सिद्धान्तों के आधार पर शांति का बातावरण फिर से स्थापित किया जा सके।

जैसा कि संसद को विदित है, कांगों में संकट के समय, मेरी सरकार ने संयुक्त राष्ट्रों की सहायता के लिये पर्याप्त सैनिक दल भेजने का निश्चय किया था, यद्यपि ऐसा करना हमारे लिये भार-स्वरूप था और अभी भी है। हमारे संनक्षे और अफसरों ने उल्लेखनीय बीरता, अनुशासन, संयम और सब से बड़ कर सदमावना का परिचय दिया है। संयुक्त राष्ट्रों के अधिकारियों ने ही नहीं बल्कि सभी देशों के नागरिकों ने उनकी भूरि भूरि प्रशंसा

की है। निजी आवश्यकताओं की दृष्टि से हम इन सैनिकों को घर वापस बुलाना चाहेंगे, किन्तु मेरी सरकार महसूस करती है कि वे आवश्यक काम जिनके लिये भारतीय सैनिक बाहर भेजे गये थे अभी अधूरे रहते हैं और इसलिये जो सहायता हम ने दी है उसे जारी रखना मेरी सरकार ने मंजूर किया है, यद्यपि हमारे जवानों को कठिन परिस्थितियों में काम करना पड़ रहा है। जो लोग बहुत न-मय से अफीका में हैं उनकी बदली के लिये मेरी सरकार ने आवश्यक कदम उठाये हैं। मेरी सरकार को इस बात से भी संतोष हुआ है कि इस मामले में पश्चिमी शक्तियों और सोवियत संघ के बीच संयुक्त राष्ट्र में सहबोग के कुछ लक्षण दिखाई देने लगे हैं।

मेरो सरकार के लिए यह भारी संतोष और मुख्य का विषय है कि अलजीरिया में स्वाधीनता के आधार पर समझौते की ओर कदम उठाये गये हैं। हिसा के कारण वहां जान का भारी नुकसान हो रहा है और उससे मेरी सरकार को बहुत क्षोभ हुआ है और इसीलिए वह अलजीरिया और दि-गोल के पारस्परिक प्रयत्नों के सफल परिणाम की उत्सुकता के साथ प्रतीक्षा कर रही है। मेरो सरकार बार-बार अपनी स्थिति स्पष्ट कर चुकी है कि शांतिपूर्ण समझौते का एकमात्र आधार अलजीरियन लोगों की स्वाधीनता है और स्थायी शांति अर्द्धसात्मक शांतिपूर्ण उपायों द्वारा हो स्थापित हो सकती है।

भारत को १८-राष्ट्र निःशस्त्रीकरण समिति का सदस्य चुना गया है। जिन नीतियों का इस समझौते में अनुसरण किया जायगा, और इस दिशा में हमने अभी तक जो योगदान दिया है उससे परिस्थितियों के मुलझने में सहायता मिलेगी, एक शांतिपूर्ण देश के रूप में और संसार में शांति के लिए उत्सुक क्षेत्रों के विस्तार में, सम्भव है, हम इस समझौते में भाग लेकर शांतिपूर्ण समझौते और पारस्परिक मेल-मिलाप की भावना को बढ़ावा दे सकें, इस आशा से मेरी सरकार ने इस कठिन

दायित्व को स्वीकार किया है। इस बीच में मेरी सरकार सभी दिशाओं में संसार भर में तनाव की भावना को कम करने के लिए भरसक प्रयत्न करेगी। मेरी सरकार को आशा है कि निःशस्त्रीकरण संबंधी वातचीत, कठिनाइयों के बावजूद, हमें युद्ध-विहीन विश्व की ओर ले जायगी, जो हमारा ध्येय और नीति है।

जनीवा में होने वाले लाओस सम्बन्धी अन्तर्राष्ट्रीय सम्मेलन और अन्तर्राष्ट्रीय पर्यंवेक्षण तथा नियन्त्रण आयोग में मेरी सरकार बराबर भाग ले रही है। हम बराबर इस नीति को अपनाते रहे हैं कि लाओस की समस्या को राष्ट्रीय स्वाधीनता और वहां के लोगों तथा सरकार को सभी सम्बद्ध राष्ट्रों द्वारा आश्वस्त तटस्थिता की नीति का अवलम्बन करने की पूर्ण स्वाधीनता के आधार पर सुलझाया जा सकता है। यद्यपि यह समस्या अभी हल करनी रहती है, इस बात के लक्षण दिखाई देते हैं कि सुविस्तृत राजनीतिज्ञ राजकुमार मुवफ़ूम के प्रधानमन्त्रित्व में इन सिद्धान्तों के आधार पर लाओस सरकार का निर्माण किया जा सकेगा। शान्ति के हित में हम वियेतनाम और कम्बोडिया के अन्तर्राष्ट्रीय पर्यंवेक्षण तथा नियन्त्रण आयोग में बराबर भाग ले रहे हैं।

मेरी सरकार गाजा में संयुक्त राष्ट्रीय आपल्कालिक सैन्यदल में भी भाग ले रही है। इस दल में एक भारतीय टुकड़ी भी शामिल है।

स्वाधीन राष्ट्रों की पंक्ति में हम कई एक अफीकी देशों का स्वागत करते हैं, जिनमें भूतपूर्व फैंच कलोनियल अफीकी के बहुत भारतीय भूतपूर्व अंग्रेजी भूभाग सीरात्पोन और ब्रिटिश शासनाधिकार में भूतपूर्व मैडेटेड ट्रेटरी टांगानीका शामिल है।

हमने सीरिया, सैनिल और टांगानीका में अपने राजनीय प्रतिनिधि नियुक्त किये हैं और कुवैत तथा उत्तर और दक्षिण कोरिया के साथ, जिनके प्रतिनिधि हमारे

देश का दौरा कर चुके हैं, व्यापार सम्बन्ध स्थापित किये हैं।

स्वावीन राष्ट्र के रूप में हम पश्चिमी सामोंद्रा के उदय का स्वागत करते हैं।

अशूशक्ति के शान्तिपूर्ण उपयोग के सम्बन्ध में मेरी सरकार ने सोवियत संघ के साथ सन्धि की है।

सोवियतसंघ के राष्ट्रपति, मलाया के सभाट और सभाजी, नेपाल के सभाट महेन्द्र, अर्जनटाइना के राष्ट्रपति फ़ूँडिजी, पोलैंड के राष्ट्रपति जवादस्की, संयुक्तराष्ट्र अमेरिका और संयुक्त अरब राष्ट्र के उपराष्ट्रपति, डेन्मार्क, हंगरी, जापान, ट्रिनीदाद और वर्मां के प्रधान मन्त्रियां ने भारत की यात्रा की और हमारे प्रधानमन्त्री के साथ पारस्परिक हितों के विभिन्न विषयों के सम्बन्ध में बातचीत की। फूँसं के परराष्ट्रमन्त्री और संयुक्तराष्ट्र अमेरिका के सेक्रेटरी आफ स्टेट भी भारत आये और उन्होंने हमारे प्रधान मन्त्री से बातचीत की।

हिन्द-पाकिस्तान के सम्बन्धों में सुधार के लक्षण दिखाई नहीं दिये हैं। हम ने पाकिस्तान सरकार के साथ "युद्ध नहीं" सन्धि पर हस्ताक्षर करने का सुझाव दोहराया। हाल में पाकिस्तान सरकार ने सुरक्षा परिषद् से काश्मीर के प्रश्न पर विवाद करने के लिये प्रार्थना की, यद्यपि उन्होंने अपनी सेनाओं को हटा लेने और युद्ध-बन्दी रखा के दूसरी तरफ हिंसात्मक गतिविधि बन्द करने और काश्मीर के अन्दर शान्ति-विरोधी शक्तियों की सहायता न करने सम्बन्धी उन समझौतों पर जो उन्होंने ने हमारे साथ तथा संयुक्त राष्ट्र के साथ किये थे किसी भी प्रकार न अमल किया है और न उन के प्रति कोई आदर दर्शाया है। किन्तु सुरक्षा परिषद् ने पाकिस्तान की प्रार्थना पर विचार स्थगित रखा है।

जैसा कि संसद् जानती है, १४ वर्षों तक व्यंपुर्ण बातचीत और प्रतीक्षा के बाद, हमारे देश की भूमि पर स्थापित पुर्तंगाली उपनिवेशवाद

की समस्या को सुलझाने का पुर्तंगाल के मिश्नों को पूर्ण अवसर दे चुकने के बाद, भारत सरकार को शान्ति के हित में, भारत की एकता के हित में और देश के अरोध्य जनमत के अनुसार देश की भूमि पर पुर्तंगाली उपनिवेशवाद का अन्त करने के लिये कार्यवाही करनी पड़ी। पुर्तंगाल द्वारा नग्न हिंसा जिस में हमारे व्यापारी बेड़े पर गोली चलाना, हमारे देशवासियों की हत्या करना और हमारी भूमि पर आक्रमण करना भी शामिल है, इन कार्यवाहियों के कारण यह समस्या भड़क उठी। यद्यपि कुछ देशों ने आन्तिपूर्ण आलोचना की है, फिर भी संसार के अन्य राष्ट्रों ने हमारी कार्यवाही की प्रशंसा की है, और निश्चय ही सब देशों की जनसंख्या ने पुर्तंगाली उपनिवेशवाद का संसार के कम से कम एक भाग में अन्त का स्वागत किया है।

आप सब संसद् सदस्यों के समान ही मुझे भी इस बात की खुशी है कि गोआ-सम्बन्धी कार्यवाही लगभग रक्तपात के बिना, और जहां तक वहां की गैरसैनिक जनसंख्या का सम्बन्ध है, जिस में हमारे देशवासी और अन्य लोग भी शामिल हैं, पूर्ण रूप से हिंसा के बिना, की जा सकी। गोआ पर सिविल कानून के अन्तर्गत मिलिट्री गवर्नर का शासन है और भारतीय संघ के अविभाज्य अंग के रूप में उन भूभागों की स्थिति को वैधानिक रूप देने के लिये संसद् के इस सत्र के सामने एक विशेषक रखा जायेगा। हम ने गोआ की जनता और संसार को बार बार आश्वासन दिया है कि ऐतिहासिक कारणों से जो विशेषतया इस प्रदेश को प्राप्त है, उस का हमारे संविधान के मौलिक तत्वों की सीमा में सदा आदर किया जायेगा और जो भी परिवर्तन हो वह रचनात्मक तथा निविघ्न होगा। पहले के पुर्तंगाली उपनिवेश के लोगों को हमारे संविधान के आधारभूत अधिकारों और मौलिक सिद्धान्तों के अनुसार संरक्षण प्राप्त है। मेरी सरकार इस विषय पर इसी संसद् के इसी सत्र में एक विशेषक पेश करना चाहती है।

मेरी सरकार ने भूटान के आर्थिक और सामाजिक विकास के लिये तृतीय पंच वर्षीय बीजना में संश्रेष्ठ करीड़ रूपर्ये की सहायता देना स्वीकार किया है। स्वयं भूटान की सरकार के तथा सीमा-सङ्करक विकास कार्यक्रम के अस्तंगत यातायात को सब से प्रमुख स्थान मिल रहा है। आशा की जाती है कि इस वर्ष भूटान में मोटर यातायात स्थापित करने सम्भव होगा। मेरी सरकार को इस बात से खुशी है कि इन सभी विकास कार्यों में भूटान की सरकार ने पहल की है जिस में मेरी सरकार पूरा सहयोग दे रही है।

आर्थिक चालू वर्ष १६६२-६३ के लिये भारत सरकार का अनुमानित आंय-व्यय का व्यौरा इस वर्ष के एक भाग के व्यय का अधिकार देने के लिये आप के सामने पेश किया जायेगा।

संसद का यह अधिवेशन बहुत ही छोटा होगा और इसलिये केवल आवश्यक विधान ही इस सत्र में हाथ में लिया जायेगा। कुछ अध्यादेश जो पिछले सत्र के बाद जारी किये गये थे, संसद के सामने रखले जायेंगे।

आम चुनाव अब पूरे हो चुके हैं। संसद के सदस्यगण, मैं भी आप की खुशी में अपनी प्रसन्नता की यह ध्वनि मिलाना चाहुंगा कि इतना बड़ा मताविकार शान्तिपूर्ण, व्यवस्थित और हमारे संविधान को प्रक्रियाओं के अनुसार संपन्न हुआ है। हम ने अपने लिये एक उदाहरण स्थापित किया है और अप्रत्यक्ष रूप से लोक-तन्त्रात्मक प्रशासन प्रणाली में संसार की आस्था को बढ़ाया है।

चुनाव के परिणामस्वरूप मेरी सरकार को अपनी आन्तरिक तथा विदेश नीतियों के प्रति विशेष विश्वास प्राप्त हुआ है। और इस बात का उसे फिर से अधिकृत आदेश मिला है कि दूर गांवों में भी आम चुनावों के आधार पर जनतन्त्रात्मक पद्धति के द्वारा लोकतन्त्रात्मक समाजवाद की स्थापना के लिये फिर से यह कठिन अध्यवसाय के साथ और तेजी से प्रयत्नशील हो ताकि लोकतन्त्र एक वास्तविकता

बन जाये। राष्ट्रीय ऐकता और तटस्थ नीति द्वारा विश्वशान्ति, शान्तिपूर्ण तरीकों से समस्याओं का निराकरण, तनाव कम करने और समझौते द्वारा समस्याओं को हल करने की नीतियों का राष्ट्र ने पुनः समर्थन किया है। यह पुनर्विश्वास और आस्था जो लोगों ने मेरी सरकार के प्रति उस की आन्तरिक तथा विदेश नीति के प्रति, जिसे अनेक बार संसद का समर्थन प्राप्त हो चुका है, और चुनाव से पहले जितका देशव्यापी विवेचन हो चुका है, सरकार^१ को नीतियों को सुदृढ़ बनाती है और इस के द्वारा मेरी सरकार पर राष्ट्रीय आदेश के रूप में यह दायित्व आता है कि वह दुष्टा से इन नीतियों को कार्यान्वित करे।

संसद के सदस्यगण, अब मैं आप से विदा लेता हूँ। मुझे विश्वास है कि आप मैं से जो लोग पुनः संसद-सदस्य के रूप में यहां नहीं आयेंगे, वे राष्ट्रीय प्रवृत्तियों के विभिन्न क्षेत्रों में रचनात्मक कार्य में लगे रहेंगे। यह कार्य हमारे जनतन्त्र की प्रगति, समाजवादी समाज के निर्माण तथा समाज में शान्ति की स्थापना के लिये बहुत आवश्यक है। आप मैं से जिन्हें इन वैधानिक वृत्तियों को चालू रखने के लिये जनता का आदेश मिल गया है, वे अपने कठिन किन्तु रचनात्मक और राष्ट्र-निर्माण के फलदायी प्रयास को जारी रखने के लिये उन्हीं के साथ शामिल हो जायेंगे जो पहली बार संसद में आ रहे हैं।

योड़े ही समय बाद एक नई संसद का उद्घाटन होगा और पूर्वी वर्षों की तरह ही किन्तु नवीन उत्साह और नवोदित शक्ति के साथ आप तथा वे सभी हमारे संविधान के मौलिक सिद्धान्तों की स्थापना और उन्हें अधिकाधिक कार्य रूप देने के लिये प्रयत्नशील रहेंगे।

वे मौलिक सिद्धान्त इस प्रकार हैं :
सामाजिक, आर्थिक और राजनीतिक न्याय,

विचार अभिव्यक्ति, विश्वास,
धर्म और उपासना की
स्वतन्त्रता

प्रतिष्ठा और अवसर की समता;

सभी नागरिकों के बीच भ्रातृभाव
को प्राप्ताहन जिस के द्वारा
व्यक्ति की गरिमा और राष्ट्र
की एकता सुनिश्चित हो।

ये सिद्धान्त अपने पूर्ण अर्थों समेत हाल
के शिक्षाप्रद और महान चुनावों के समय मेरी
सरकार द्वारा समेत राष्ट्र के सामने रख
दिये गये थे।

आप जहां कहीं भी हों, मैं आप की सफलता
और उज्ज्वल भविष्य की कामाना करता
हूँ।

MEMBERS OF PARLIAMENT,

This is the last occasion that I shall
be addressing you in the Parliament.

Members of the Lok Sabha, you
are about to end your five year tenure
of membership of your House. A
new Lok Sabha will meet very shortly
after the conclusion of your present labours. Many of you have
been returned by the people to serve
the country again. Some of you will
cease to be Members of Parliament
consequent on the dissolution of the
Lok Sabha and the elections. I would
like to take this opportunity to con-
gratulate all of you and to convey to
you the gratitude of the people for
your dedicated service as Members of
Parliament. I have also no doubt
that wherever your field of work
may be hereafter you will remain
dedicated to the great task of nation-
building and that your wisdom and
experience will continue to be engaged
in the service of the country and
the people.

Members of Parliament, when I
addressed you last, our Third Five
Year Plan with its larger perspectives
and higher targets was under con-
sideration. The Plan has now been
well launched. The experience of
previous plans, the momentum that
they have generated, and the greater
nation-wide understanding and ap-
preciation of planned effort in nation-
building augur well for the success
of this Plan and will take us nearer
our goal—a self-sustaining economy
capable of increasing and generating
resources for larger and further deve-
lopment.

In spite of the heavy damage in-
flicted by floods in Uttar Pradesh,
Bihar, Maharashtra, Madhya Pradesh,
Mysore, Madras and Kerala, the agri-
cultural yield for 1961-62 is en-
couraging. The development of
agriculture has been accorded a high
priority in the Third Five Year Plan.
The aim has been not merely to
achieve self-sufficiency in foodgrains
but to step up the production of com-
mercial crops as well as to ensure ade-
quate supplies of raw material for our
growing industries and to help
export to earn foreign exchange.
The general index number of
agricultural production rose to
139.1 in 1960-61, compared to 128.7 in
1959-60, thereby showing an increase of
8.1 per cent. This increase was
shared both by foodgrains and com-
mercial crops. Compared to the in-
dex for 1955-56, the base year of the
Second Five Year Plan, the overall
index of production for 1960-61 was
higher by about 19.1 per cent.

By soil conservation measures and
dry farming practices some 33 million
acres of land will be brought under
improvement. Minor irrigation
schemes will bring 12.8 million acres
of additional land under cultivation
during the Third Plan. My Govern-
ment have decided to set up an Im-
proved Seed Corporation to organise
on a nation-wide scale the produc-
tion, distribution and marketing of
seeds of higher yield and disease-
resisting quality. The demand for
fertilisers far exceeds supply. More

fertiliser factories are therefore being set up to meet partly the increased needs. Local manure resources and the use of green manure are also being promoted.

An extensive Agricultural District Programme has been put into operation in selected districts in seven States. Crop production campaigns have been launched in all States during the year. Panchayats, Co-operatives and other institutions in the village are closely associated in these campaigns. Four new Agricultural Colleges, two new Veterinary Colleges and more Agricultural Universities are to be established during the Third Plan.

Industrial production has registered considerable increase in volume and a greater diversity in categories of projects. The output in iron and steel, machinery, electrical goods and fertilisers has been significantly higher than last year. The attainment of targets and the increase in our national income in 1961-62 are expected to accord with those set out in the Plan.

There is, however, no reason for complacency or any slackening in effort. There are considerable strains and stresses, as for example, in regard to transport and supplies of coal. These are no doubt due to the sharp rise in economic development.

A determined effort to implement the physical programmes as set out in the Plan would require care in regard to economy and efficiency and the endeavour to keep to time schedules and priorities, all of which are the continuing concern of my Government, will alone help the country to overcome these obstacles.

My Government have decided to expand the steel plants at Bhilai, Rourkela and Durgapur and to establish a new integrated iron and steel plant at Bokaro, and a new alloy steel plant at Durgapur.

The augmented target for coal production of 97 million tons in the Third Plan calls for plans of development in this industry. Major schemes are being launched in the public sector with assistance from the U.S.A., France, Poland, West Germany and the U.S.S.R. The private sector in coal will be able to utilise a 35 million dollar loan from the World Bank to meet its foreign exchange requirements.

At Neyveli, the lignite bed was exposed in the August of last year. The first thermal power station using lignite is expected to be commissioned soon.

In Gujarat at Ankaleshwar, appreciable and gainfully exploitable sources of oil have been found. In addition to the refinery at Nunmati which went on stream in January 1962, it is also proposed to establish a refinery of two million ton capacity in Gujarat.

Our trade deficits show a welcome decline from 364 crores to 218 crores as compared with the previous twelve-month due to the fall in imports and a slight rise in exports. My Government by their continuous and strenuous endeavours to promote exports have added new items of export and newer markets, and established new incentives to augment export trade. While the increase in export is a moderate Rs. 34 crores worth in the year past we may justifiably feel encouraged that a favourable trend in our trade balance can now be a feature of our economy.

The Code of Discipline in industrial relations evolved in May 1958 on a voluntary basis is being increasingly observed and has resulted in the settlement of a large number of disputes which might otherwise have led to direct action by one side or the other. Joint Management Councils in industrial undertakings set up on a voluntary basis have shown that the effective consultation which they promoted has led to improved industrial relations and increased productivity.

The development and growth of Panchayat Raj and co-operation are integral to progressive agricultural and rural development. The efforts of my Government in this direction have already resulted in large scale extension of village self-government in eight States and it is estimated that this covers 65 per cent. of the country's population.

My Government have made provision for education for all children in the age group of 6—11 during the Third Plan which will enable 90 per cent. of the boys and about 62 per cent. of the girls to be at school making a total of 76 per cent. of the total population of all children in the age group 6—11. Legislation to make attendance of children compulsory will be recommended to various State Governments.

The study of Sanskrit is expected to make considerable advance in the next few years by the establishment of a Central Sanskrit Institute at Tirupati which will also conduct research in specialised branches of Sanskrit learning.

The demand for trained personnel in the fields of Engineering and Technology continues to grow. To meet this demand, apart from strengthening the existing institutions, more institutes were set up in different parts of the country.

To assist poor but meritorious students a large number of scholarships have been instituted.

The policy of my Government accords priority in promoting measures for the eradication of communicable diseases. This has resulted in the near eradication of malaria and the widespread control of tuberculosis and venereal diseases. My Government have recently initiated a programme for the eradication of smallpox in the country.

To overcome the scarcity of pure drinking water which exists in the majority of our villages, assistance

will now be made available to the extent of 55 per cent. on a grant-in-aid basis on approved rural schemes and on a 100 per cent. loan basis in regard to other urban schemes.

Irrigation has made significant advances. The 43 crore Narmada Project inaugurated in April 1961 will irrigate one million acres of land and yield an effective half a million kilowatts of power.

The first channel of the Rajasthan Canal system was opened by the Vice-President in October last. This canal when completed and operated will convert the deserts of Rajasthan into the largest grain bowl of India.

The new broad-gauge line to Siliguri via Malda has re-established a broad-gauge rail connection between Calcutta and North Bengal, which had been severed by the Partition. Over 700 route kilometres of railway lines serving the industrial East have been electrified.

Two important centenaries were celebrated during the year and nationally observed. The Tagore Centenary attracted distinguished writers from all over the world to its International Literary Seminar. The Centenary programme includes the erection of a Tagore Theatre in every State Capital.

The Archaeological Survey of India also celebrated its centenary which attracted to its International Conference of Asian Archaeology savants from different parts of the world. The exhibition in Delhi made live to our people in graphic form the historic continuity of our civilisation and made the past not a story of ruins and fossils, but a source of national pride and inspiration.

India's uneasy relations with China remain unsolved. The Officials' Report, which was placed by my Government before Parliament in 1961, has not yet been published in China.

The Indo-Tibetan Agreement of 1954 is due to expire on the 2nd of

June 1962. The Government of the People's Republic of China have offered to negotiate a new Agreement to replace the 1954 Agreement. My Government responding by way of reply, have asked for a reversal of the aggressive policies pursued by our neighbour and for the restoration of a climate of peace on the basis of the strict observance of the Five Principles.

In the Congo, as Parliament is aware, my Government at a critical period took a crucial decision to send adequate armed forces to assist the United Nations, although it was and continues to be a great strain upon us to do so. Our men and officers have behaved with remarkable bravery, discipline and restraint and above all, with understanding. They have received the plaudits of nationals of all countries not to speak of the United Nations authorities. While we would like to bring these troops home in view of our necessities, my Government feel that the essential tasks for which India sent troops remain unfulfilled and, therefore, have agreed to continue the assistance which was given, even though our men are working in difficult conditions, and have taken the necessary steps for the relief of personnel that have been too long in Africa. My Government are also gratified that in this matter there are some indications of a co-operative United Nations outlook between the Western Powers and the Soviet Union.

My Government note with great relief and gratification the moves towards reconciliation on the basis of the independence of Algeria. They are deeply distressed at the continued violence which is taking a heavy toll of life, and they await with expectation the successful outcome of the present Algerian-De Gaulle efforts. My Government have repeatedly proclaimed their position that the only firm basis for a peaceful settlement is the independence of the Algerian

people, and enduring peace is best brought about by peaceful methods.

India has been elected to the 18-Nation Disarmament Committee. My Government have accepted this onerous role in the hope that the policies to be pursued and the contribution which we have made in the past may help healthy developments, and that as a peace-minded country and with the growth of peace areas in the world India may be able to participate and assist the processes of reconciliation and peaceful settlement. Meanwhile my Government will use their best efforts in every direction to lower tensions in the world. My Government hope that the Disarmament negotiations will, in spite of difficulties, lead to a warless world which is our aim and policy.

My Government continue their participation in the International Conference on Laos at Geneva and the International Commission for Supervision and Control. We have adhered to the policy that the Laotian problem can only be solved on the basis of national independence and of the full freedom of the people and Government of Laos to maintain neutrality which should be assured by all concerned. Although the problem awaits solution the indications are that we may look forward to a Laotian Government wedded to these principles under the Premiership of that distinguished statesman, Prince Souvanna Phouma. We are continuing to participate in the International Commissions for Supervision and Control in Vietnam and Cambodia in the interests of peace.

My Government also continue their participation in the U.N. Emergency Force in Gaza, to which India has contributed a contingent.

We welcome to the comity of independent nations several African States including many States in the former French Colonial Africa, Sierra Leone, formerly British, and Tanganyika.

nyika, a former Mandated Territory under British Administration.

We have appointed diplomatic representatives to Syria, Senegal and Tanganyika, and established trade relations with Kuwait and with North and South Korea whose representatives also visited this country.

We welcome the emergence of Western Samoa as an independent country.

My Government have concluded an agreement with the Soviet Union on the peaceful Uses of Atomic Energy.

The President of the Soviet Union, the King and Queen of Malaya, King Mahendra of Nepal, President Frondizi of Argentine, President Zawadski of Poland, the Vice-Presidents of the U.S.A. and the U.A.R., the Prime Ministers of Denmark, Hungary, Japan, Trinidad and Burma paid visits to India and had discussions with my Prime Minister on a variety of topics of mutual interest. The Foreign Minister of France and the Secretary of State of the United States also visited India and had discussions with my Prime Minister.

Indo-Pakistan relations have shown no signs of improvement. We have repeated our offer to the Pakistan Government to sign a "No War" Agreement. The Pakistan Government requested the Security Council recently to debate the Kashmir issue again although they had not in any way implemented or honoured the agreements which they made with us and the United Nations in regard to withdrawal of forces, etc., or stopped aggressive activities across the cease-fire line or aiding subversion inside Kashmir. The Security Council has, however, deferred its consideration of the Pakistan request.

As Parliament is aware, after fourteen years of patient negotiations and waiting and giving an opportunity for the friends of Portugal to resolve

the problem of the Portuguese colonialism on our mainland, the Government of India, in the interests of peace, the unity of India and on account of the irresistible volume of public opinion in our country, had to take action to bring an end to Portuguese colonialism on the mainland. This issue was precipitated by acts of flagrant aggression by Portugal including firing upon our merchant shipping, the killing of our nationals and intrusion into our territory. While there has been ill-informed criticism from some countries, the rest of the world has applauded this action and indeed the populations of all countries appear to welcome the end of Portuguese colonialism in at least a part of the world.

I am very happy, as you Members of Parliament are, that the operation in regard to Goa was practically bloodless and certainly entirely so in regard to civilian populations including our compatriots and all others. Goa is administered by a Military Governor under civil law and legislation will be introduced in the present Parliament to regularise the position of these territories as integral part of the Union of India. We have however repeatedly assured the peoples in Goa and the world that the personality that this area has acquired as a result of history would be respected within the limits of the fundamentals of our Constitution, and that any changes would be constructive and smooth. The people of the former Portuguese colony have the protection of the fundamental rights and the basic principles of our Constitution. My Government propose to submit a bill to Parliament in this session on this matter.

My Government have agreed to help finance the first Five Year Plan for economic and social development in Bhutan to the tune of Rs. 17 crores. Communications in this area are receiving priority consideration by the Bhutanese Government itself and

under the Border Roads Development programme. It is hoped that during this year it will be possible to establish motor traffic in Bhutan. My Government are happy that the initiative for all these developments has been taken by the Bhutanese Government, in which my Government are co-operating.

A statement of the estimated receipts and expenditure of the Government of India for the financial year 1962-63 will be laid before you for the purpose of passing votes on account authorising expenditure for a part of that year.

As this session of Parliament will be a very brief one, only essential legislation will be taken up during this session. Some Ordinances which have been promulgated since the last session will be placed before Parliament.

General Elections are now complete. Members of Parliament, I would like to echo your sense of rejoicing that this vast democratic exercise has been peaceful, orderly and in accordance with our constitutional processes. We have set an example to ourselves and indirectly assisted the confidence in the world in the institution and the processes of Parliamentary Government.

As a result of the elections my Government have received a significant vote of confidence in their internal and external policies and a renewed mandate to strive strenuously and with speed for the establishment of a democratic socialist society and for the extension of the democratic institutions and processes on the basis of universal suffrage to the remotest of our villages, making thus democracy a reality. The policies of national integration and world peace through non-alignment, peaceful approach to problems, lowering of tensions and negotiated settlements have also received the endorsement of the nation. This renewed assurance and confidence placed by the great majority of our people in my Government and

the avowal of their support for policies, internal and external, that have been repeatedly endorsed by Parliament and widely discussed by the country prior to the election, reinforce these policies and place on my Government a nationally mandated obligation and added strength to implement these policies.

Members of Parliament, I now bid you farewell. I feel confident that those of you who do not return here as legislators, will pursue useful and constructive roles in various fields of national activity so essential for the advancement of our democracy and for the building of our socialist society and for the furtherance of peace in the world. Those of you who have received the mandate of the electorate to continue your legislative activity will join with others who will come here for the first time to continue the arduous but constructive and fruitful labours for nation-building.

In a short time a new Parliament will be inaugurated and as in years past, but with renewed vigour and galvanised strength, you and they can strive for the establishment and further implementation of the principles of our Constitution, namely:—

Justice, social, economic and political;

Liberty of thought, expression, belief, faith and worship;

Equality of status and of opportunity;

And to promote among all the citizens;

Fraternity assuring the dignity of the individual and the unity of the Nation.

These have been fully placed by my Government before our nation during the vast and educative process of our election and in its full implications.

I wish you all success and good fortune wherever you may be.

12.31 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 8th December, 1961:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1961.
- (2) The Appropriation (Railways) No. 4 Bill, 1961.
- (3) The Indian Tariff (Amendment) Bill, 1961.
- (4) The Appropriation (No. 5) Bill, 1961.

Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 8th December, 1961:—

- (1) The Deposit Insurance Corporation Bill, 1961.
- (2) The Coffee (Amendment) Bill, 1961.
- (3) The Assam Municipal (Manipur Amendment) Bill, 1961.
- (4) The Industries (Development and Regulation) Amendment Bill, 1961.
- (5) The Apprentices Bill, 1961.
- (6) The Maternity Benefit Bill, 1961.
- (7) The Sugar (Regulation of Production) Bill, 1961.
- (8) The Iron Ore Mines Labour Welfare Cess Bill, 1961.
- (9) The Institutes of Technology Bill, 1961.
- (10) The Visva-Bharati (Amendment) Bill, 1961.

- (11) The Delhi University (Amendment) Bill, 1961.
- (12) The Constitution (Eleventh Amendment) Bill, 1961.

12.31½ hrs.

PAPERS LAID ON THE TABLE**REPORT OF THE THIRD FINANCE COMMISSION**

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of the Report of the Third Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution. [Placed in Library. See No. LT-3452/62].

REPORT OF THE PUNJAB COMMISSION

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I beg to lay on the Table a copy of the Report of the Punjab Commission appointed by the Government of India under the Chairmanship of Shri S. R. Das. [Placed in Library. See No. LT-3453/62].

NOTIFICATIONS UNDER THE INDIAN TELEGRAPH ACT, 1885.

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (i) S.O. No. 492, dated the 4th March, 1961.
- (ii) S.O. No. 3020, dated the 23rd December, 1961.
- (iii) G.S.R. No. 37, dated the 6th January, 1962.

(iv) G.S.R. No. 117, dated the 27th January, 1962.

[Placed in Library. See No.; LT-3454/62].

ORDINANCES PROMULGATED BY THE PRESIDENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table, under provisions of article 123(2)(a) of the Constitution, a copy each of the following Ordinances promulgated by the President since the termination of the Fifteenth Session of Second Lok Sabha:—

(i) The Advocates (Amendment) Ordinance, 1962 (No. 1 of 1962). [Placed in Library. See No. LT-3455/62].

(ii) The Goa, Daman and Diu (Administration) Ordinance, 1962 (No. 2 of 1962). [Placed in Library. See No. LT-3456/62].

NOTIFICATIONS UNDER THE PREVENTION OF FOOD ADULTERATION ACT, 1954.

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table a copy each of the following Notifications:—

(i) Notification No. F.5(14)-MPH/59, published in Tripura Gazette dated the 15th November, 1961, making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-3457/62].

(ii) The Prevention of Food Adulteration (Amendment) Rules, 1962, published in Notification No. G.S.R. 149, dated the 3rd

February, 1962, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-3458/62].

ANNUAL REPORT OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Minister of Agriculture (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table a copy of Annual Report of the Indian Council of Agricultural Research for the year 1960-61. [Placed in Library. See No. LT-3459/62].

Notifications under the Union Public Service Commission (Exemption from Consultation) Regulations, 1958; the Inter-State Corporations Act, 1957; the All India Services Act, 1951; the Delhi Municipal Corporation Act, 1957; and the Delhi (Urban Areas) Tenants' Relief Act, 1961.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under clause (5) of article 320 of the Constitution, making certain amendments to the Union Public Service Commission (Exemption from Consultation) Regulations, 1958:—

(a) G.S.R. No. 1461, dated the 10th December, 1960.

(b) G.S.R. No. 731, dated the 3rd June, 1961.

(c) G.S.R. No. 1047, dated the 26th August, 1961.

[Placed in Library. See No. LT-3460/61].

(ii) a copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

(a) The Hyderabad Nurses, Midwives and Health Visitors

[**Shri Datar**].

Council (Reconstitution and Reorganisation) Order, 1961, published in Notification No. G.S.R. 1360, dated the 11th November, 1961, as corrected by Notification No. G.S.R. 1417, dated the 2nd December, 1961. [*Placed in Library. See No. LT-3461/62*].

dated the 20th January, 1962.
[*Placed in Library. See No. LT-3463/62*].

(b) The Bombay State Dental Council (Reconstitution and Reorganisation) Order, 1961, published in Notification No. G.S.R. 1361, dated the 11th November, 1961. [*Placed in Library. See No. LT-3462/62*].

(iv) a copy of Notification No. 19/21/60-Delhi published in Delhi Gazette dated the 3rd January, 1962, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [*Placed in Library. See No. LT-3464/62*].

(v) a copy of Notification No. F.3-A/LRO/61, published in Delhi Gazette dated the 4th December, 1961, containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961, under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961. [*Placed in Library. See No. LT-3465/62*].

(iii) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1961, published in Notification No. G.S.R. 7, dated the 6th January, 1962.
- (b) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1961, published in Notification No. G.S.R. 8, dated the 6th January, 1962.
- (c) The Indian Police Service (Recruitment) Amendment Rules, 1961, published in Notification No. G.S.R. 9, dated the 6th January, 1962.
- (d) The Indian Administrative Service (Recruitment) Amendment Rules, 1961, published in Notification No. G.S.R. 10, dated the 6th January, 1962.
- (e) The Indian Police Service (Probation) Amendment Rules, 1962, published in Notification No. G.S.R. 76,

REPORTS UNDER THE COIR INDUSTRY ACT, 1953; PAPERS UNDER THE TARIFF COMMISSION ACT, 1951; REPORT ON INDUSTRIAL SURVEY OF JAMMU AND KASHMIR STATE; AND NOTIFICATION UNDER THE SALT CESS ACT, 1953.

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table:

(i) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953:—

- (a) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1960-61. [*Placed in Library. See No. LT-3466/62*].
- (b) Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from 1st April to 30th September, 1961. [*Placed in Library. See No. LT-3467/62*].

(ii) A copy each of the following papers under sub-section (2) of section

16 of the Tariff Commission Act, 1951:—

(a) Paragraphs 15, 16, 18 (x) to 18(xii) relating to selling prices of Soda Ash of the Tariff Commission's Report (1961) on the continuance of protection to the Soda Ash Industry.

(b) Government Resolution No. Ch(1)-6(9)/61, dated the 5th January, 1962.

[Placed in Library. See No. LT-3468/62].

(c) Paragraphs 15, 16, 17-10 and 17-11 relating to selling prices of Calcium Carbide of the Tariff Commission's Report (1961) on the continuance of protection to the Calcium Carbide Industry.

(d) Government Resolution No. Ch (1)-3(2)/61, dated the 5th January, 1962.

(e) Statement explaining the reasons why a copy each of the documents at (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-3469/62].

(iii) A copy of Report on Industrial Survey of Jammu and Kashmir State. [Placed in Library. See No. LT-3470/62].

(iv) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962, published in Notification No. G.S.R. 137, dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-3471/62].

SALAR JUNG MUSEUM RULES, 1961

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Salar Jung Museum Rules,

1308 (Ai) LS-4.

1961, published in Notification No. G.S.R. 1532, dated the 30th December, 1961, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [Placed in Library. See No. LT-3472/62].

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table—

(i) A copy each of the following Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) G.S.R. No. 1456, dated the 9th December, 1961.

(b) G.S.R. No. 1457, dated the 9th December, 1961.

(c) G.S.R. No. 1459, dated the 9th December, 1961.

(d) G.S.R. No. 1513, dated the 23rd December, 1961.

(e) G.S.R. No. 98, dated the 20th December, 1961.

[Placed in Library. See No. LT-3473/62].

(ii) A copy of Notification No. G.S.R. 1458, dated the 9th December, 1961, extending the Employees' Provident Funds Act, 1952, to certain cane farms. [Placed in Library. See No. LT-3474/62].

PREVENTION OF CRUELTY TO ANIMALS (ELECTION OF MEMBERS TO ANIMAL WELFARE BOARD) RULES, 1961

Dr. P. S. Deshmukh: Sir, on behalf of Shri M. V. Krishnappa I beg to lay on the Table a copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961, published in Notification No. S.O. 3015, dated the 23rd December, 1961, under sub-section (4) of

[**Shri P. S. Deshmukh].**

section 88 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-3475/62].

RAILWAY ACCIDENT (COMPENSATION) RULES, 1950.

The Deputy Minister of Railways (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Railway Accident (Compensation) Rules, 1950 (as amended up-to-date) under sub-section (3) of section 82J of the Indian Railways Act, 1890. [Placed in Library. See No. LT-3476/62].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1961; SUGAR (REGULATION OF PRODUCTION) RULES, 1962; AND SUGAR (REGULATION OF PRODUCTION) AMENDMENT RULES, 1962.

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table—

(i) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961, published in Notification No. G.S.R. 93, dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-3477/62].

(ii) A copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—

(a) The Sugar (Regulation of Production) Rules, 1962, published in Notification No. G.S.R. 72, dated the 15th January, 1962.

(b) The Sugar (Regulation of Production) Amendment Rules, 1962, published in Notification No. G.S.R. 218, dated the 14th February, 1962. [Placed in Library. See No. LT-3478/62].

REPORT ON THE RESULTS OF BYE-ELECTIONS HELD BETWEEN JUNE, 1960 AND JULY, 1961 AND THE CONDUCT OF ELECTIONS (AMENDMENT) RULES, 1962

The Minister of Law (Shri A. K. Sen): Sir, on behalf of Shri Hajarnavis I beg to lay on the Table a copy each of the following papers:—

- (i) Report on the Results of Bye-Elections held between June, 1960 and July, 1961. [Placed in Library. See No. LT-3479/62].
- (ii) The Conduct of Elections (Amendment) Rules, 1962, published in Notification No. S.O. 597, dated the 27th February, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-3480/62].

THE POST OFFICE SAVING CERTIFICATES (THIRD AMENDMENT) RULES, 1961; AND THE POST OFFICE SAVINGS CERTIFICATES (FOURTH AMENDMENT) RULES, 1961

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy each of the following rules under sub-section (3) of section 12 of the Government Saving Certificates Act, 1959:—

(i) The Post Office Savings Certificates (Third Amendment) Rules, 1961, published in Notification No. G.S.R. 1225, dated the 7th October, 1961.

(ii) The Post Office Savings Certificates (Fourth Amendment) Rules, 1961, published in Notification No. G.S.R. 1355, dated the 11th November, 1961.

[Placed in Library. See No. LT-3481/62].

EMPLOYEES' PROVIDENT FUNDS (THIRTEENTH AMENDMENT) SCHEME, 1961.

Shri Abid Ali: Sir, on behalf of Shri L. N. Mishra I beg to lay on the Table a copy of the Employees' Provident Funds (Thirteenth Amendment) Scheme, 1961, published in Notification No. S.O. 3087, dated the 30th December, 1961, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-3482/62]

12.36½ hrs.

GOA, DAMAN AND DIU (ADMINISTRATION) BILL*

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move for leave to introduce a Bill to provide for the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith."

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.36 hrs.

RESIGNATION BY MEMBERS

Mr. Speaker: I have to inform the House that the following three Members have resigned their seats in the Lok Sabha:—

- (1) Shri Hoover Hynniewta with effect from the 24th October, 1961.
- (2) Shri Sadath Ali Khan with effect from the 23rd December, 1961.
- (3) Shri Ranbir Singh Chaudhuri with effect from the 10th March, 1962.

12.36½ hrs.

CONSTITUTION (TWELFTH AMENDMENT) BILL*

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.37 hrs.

STATEMENT REGARDING ORDINANCE

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Goa, Daman and Diu (Administration) Ordinance, 1962, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [See Appendix I, annexure No. 1].

12.37½ hrs.

ADVOCATES (AMENDMENT) BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to amend the Advocates Act, 1961.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Advocates Act, 1961".

The motion was adopted.

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 12th March, 1962.

Shri A. K. Sen: Sir, I introduce the Bill.

12.37½ hrs.

**STATEMENT REGARDING
ORDINANCE**

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of the explanatory statement

giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1962, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [See Appendix I, annexure No. 2].

12.38 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 12, 1962/Phalguna 22, 1883 (Saka.)

[Monday, March 12, 1962/Phalguna 21, 1883 (Saka)]

PRESIDENT'S ADDRESS—
LAID ON THE TABLE . . .

1—26

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 12th March, 1962.

PRESIDENT'S ASSENT TO
BILLS . . .

27-28

- (i) The High Court Judges (Conditions of Service) Amendment Bill, 1961.
- (ii) The Appropriation (Railways) No. 4 Bill, 1961.
- (iii) The Indian Tariff (Amendment) Bill, 1961.
- (iv) The Appropriation (No. 5) Bill, 1961.
- (v) The Deposit Insurance Corporation Bill, 1961.
- (vi) The Coffee (Amendment) Bill, 1961.
- (vii) The Assam Municipal (Manipur Amendment) Bill, 1961.
- (viii) The Industries (Development and Regulation) Amendment Bill, 1961.
- (ix) The Apprentices Bill, 1961.
- (x) The Maternity Benefit Bill, 1961.
- (xi) The Sugar (Regulation of Production) Bill, 1961.
- (xii) The Iron Ore Mines Labour Welfare Cess Bill, 1961.
- (xiii) The Institutes of Technology Bill, 1961.
- (xiv) The Visva-Bharati Amendment Bill, 1961.
- (xv) The Delhi University (Amendment) Bill, 1961.
- (xvi) The Constitution (Eleventh Amendment) Bill, 1961.

PAPERS LAID ON THE
TABLE . . .

28—37

- (1) A copy of the Report of the Third Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution.
- (2) A copy of the Report of the Punjab Commission appointed by the Government of India under the Chairmanship of Shri S.R. Das.

PAPERS LAID ON THE
TABLE—*contd.*

(3) A copy each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :—

- (i) S.O. No. 492 dated the 4th March, 1961.
- (ii) S.O. No. 3020 dated the 23rd December, 1961.
- (iii) G.S.R. No. 37 dated the 6th January, 1962.
- (iv) G.S.R. No. 117 dated the 27th January, 1962.

(4) A copy each of the following Ordinances promulgated by the President since the termination of the Fifteenth Session of Second Lok Sabha, under provisions of article 123 (2) (a) of the Constitution :—

- (i) The Advocates (Amendment) Ordinance, 1962 (No. 1 of 1962).
- (ii) The Goa, Daman and Diu Administration Ordinance, 1962 (No. 2 of 1962).
- (5) A copy each of the following Notifications :—

(i) Notification No. F.5(14)-MPH/59 published in Tripura Gazette dated the 15th November, 1961 making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954.

(ii) the Prevention of Food Adulteration (Amendment) Rules, 1962 published in Notification No. G.S.R. 149 dated the 3rd February, 1962, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

PAPERS LAID ON THE
TABLE—*contd.*

(6) A copy of Annual Report of the Indian Council of Agricultural Research for the year 1960-61.

(7) A copy each of the following Notifications under clause (5) of article 320 of the Constitution, making certain amendments to the Union Public Service Commission (Exemption from Consultation) Regulations, 1958 :—

(a) G.S.R. No. 1461 dated the 10th December, 1960.

(b) G.S.R. No. 731 dated the 3rd June, 1961.

(c) G.S.R. No. 1047 dated the 26th August, 1961.

(8) A copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957 :—

(a) The Hyderabad Nurses, Midwives and Health Visitors Council (Reconstitution and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1360 dated the 11th November, 1961; corrected by Notification No. G.S.R. 1417 dated the 2nd December, 1961.

(b) The Bombay State Dental Council (Reconstruction and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1361 dated the 11th November, 1961.

(9) A copy each of the following Notifications under sub-section (2) of section 3 of All India Services Act, 1951 :—

(a) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1961 published in Notification No. G.S.R. 7 dated the January, 1962.

(b) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1961 published in Notification No. G.S.R. 8 dated the 6th January, 1962.

PAPERS LAID ON THE
TABLE—*contd.*

(c) The Indian Police Service (Recruitment) Amendment Rules, 1961 published in Notification No. G.S.R. 9 dated the 6th January, 1962.

(d) The Indian Administrative Service (Recruitment) Amendment Rules, 1961 published in Notification No. G.S.R. 10 dated the 6th January, 1962.

(e) The Indian Police Service (Probation) Amendment Rules, 1962 published in Notification No. G.S.R. 76 dated the 20th January, 1962.

(10) A copy of Notification No. 19/21/60-Delhi published in Delhi Gazette dated the 3rd January, 1962 containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.

(11) A copy of Notification No. F.3-A/LRO/61 published in Delhi gazette dated the 4th December, 1961 containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961 under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961.

(12) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953 :—

(a) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1960-61.

(b) Half-Yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April to 30th September, 1961.

(13) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—

(a) Paragraphs 15, 16, 18(x) to 18(xii) relating to selling prices of Soda Ash of the Tariff Commission's Report (1961) on the continuance of protection to the Soda Ash Industry.

PAPERS LAID ON THE
TABLE—*contd.*

- (b) Government Resolution No. Ch (1)-6(9)/61 dated the 5th January, 1962.
- (c) Paragraphs 15, 16, 17-10 and 17-11 relating to selling prices of Calcium Carbide of the Tariff Commission's Report (1961) on the continuance of protection to the Calcium Carbide Industry.
- (d) Government Resolution No. Ch(1)-3(2)/61 dated the 5th January, 1962.
- (e) Statement explaining the reasons why a copy each of the documents at (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section.
- (14) A copy of Report on Industrial Survey of Jammu and Kashmir State.
- (15) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962 published in Notification No. G.S.R. 137 dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953.
- (16) A copy of the Salar Jung Museum Rules, 1961 published in Notification No. G.S.R. 1532 dated the 30th December, 1961, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961.
- (17) A copy each of the following Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (a) G.S.R. No. 1456 dated the 9th December, 1961.
 - (b) G.S.R. No. 1457 dated the 9th December, 1961.
 - (c) G.S.R. No. 1459 dated the 9th December, 1961.
 - (d) G.S.R. No. 1513 dated the 23rd December, 1961.
 - (e) G.S.R. No. 98 dated the 20th December, 1961.
- (18) A copy of Notification No. G.S.R. 1458 dated the 9th December, 1961 extending the Employees' Provident Funds Act, 1952 to certain cane farms.

PAPERS LAID ON THE
TABLE—*contd.*

- (19) A copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961 published in Notification No. S.O. 3015 dated the 23rd December, 1961, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.
- (20) A copy of the Railway Accident (Compensation) Rules 1950 (as amended up-to-date) under sub-section (3) of section 82J of the Indian Railways Act, 1890.
- (21) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 published in Notification No. G.S.R. 93 dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (22) A copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—
 - (a) The Sugar (Regulation of Production) Rules, 1962 published in Notification No. G.S.R. 72 dated the 15th January, 1962.
 - (b) The Sugar (Regulation of Production) Amendment Rules, 1962, published in Notification No. G.S.R. 218 dated the 14th February, 1962.
- (23) A copy each of the following papers:—
 - (i) Report on the Results of Bye-Elections held between June, 1960 and July, 1961.
 - (ii) The Conduct of Elections (Amendment) Rules, 1962 published in Notification No. S.O. 597 dated the 27th February, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (24) A copy each of the following rules under sub-section (3) of section 12f of the Government Savings Certificates Act, 1959:—
 - (i) The Post Office Savings Certificates (Third

PAPERS LAID ON THE TABLE—*contd.*

(amendment) Rules, 1961 published in Notification No. G.S.R. 1225 dated the 7th October, 1961.

(ii) The Post Office Savings Certificates (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1355 dated the 11th November, 1961.

(25) A copy of the Employees' Provident Funds (Thirteenth Amendment) Scheme, 1961 published in Notification No. S.O. 3-87 dated the 30th December, 1941, under subsection (2) of section 7 of the Employees' Provident Funds Act, 1952.

(26) Statement explaining the circumstances which necessitated immediate legislation by the Goa, Daman and Diu (Administration) Ordinance, 1962, under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(27) Statement explaining the circumstances which necessitated immediate legislation by the Advocates (Amendment) Ordinance,

PAPERS LAID ON THE TABLE—*contd.*

1962, under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

RESIGNATION OF MEMBERS

The Speaker informed Lok Sabha that the following members had resigned their seats in Lok Sabha :

(1) Shri Hoover Hynniewta
 (2) Shri Sadath [Ali Khan
 (3) Shri Ranbir Singh Chaudhuri.

BILLS INTRODUCED

(1) The Constitution (Twelfth Amendment) Bill, 1962.
 (2) The Goa, Daman and Diu (Administration) Bill, 1962
 (3) The Advocates (Amendment) Bill, 1962.

AGENDA FOR TUESDAY, MARCH 13, 1962/phalgun 22, 1883 (Saka)

Consideration and passing of the following Bills:

(i) State Financial Corporations (Amendment) Bill;
 (ii) Dock Workers (Regulation of Employment) Amendment; Bill; and
 (iii) Indian Railways (Second Amendment) Bill.